

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING

NO.09/81 DATED 25.07.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 09/81 dated 25.07.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. IA	MOS
4.	Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.9/81 dated 20.07.2017 are confirmed by the Members.


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 05.09.2017
Decision :NC observed that DHI vide their deficiency letter No.TWB(B):3(35)/2012 dated 19.07.2017 has requested the firm to submit the information sought vide UO of even number dated 1.07.2013, 10.12.2014 and 16.09.2015 . The case stands deferred to 05.09.2017.			

Case No.:16/20/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 05.09.2017
Decision :NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.09.2017.			

Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410152323	Defer Date:

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Udyog Bhawan, New Delhi-110011

:01/81/050/00395/AM14/	:04/24/040/00193/AM14/	27.11.2013	05.09.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.: 84/24/81-ALC2/2013	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.: 85/24/81-ALC2/2013	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.: 43/14/81-ALC2/2016	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.: 17/20/81-ALC2/2016	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00450/AM17/	RLA File :07/24/040/00338/AM13/	Lic.No/Date:0710103418 04.04.2014	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			

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The case stands deferred to 05.09.2017.

10	Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date: 0510386026 08.05.2014	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

11	Case No.: 20/15/81-ALC2/2014	Party Name: SMART CARD IT SOLUTIONS LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date: 3110064957 09.10.2014	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

12	Case No.: 12/18/81-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date: 0710107288 24.12.2014	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DIPP on 14.07.2017 for comments. NC decided to await their reply and defer the case. The case stands deferred to 25.07.2017.			

13	Case No.: 55/18/81-ALC2/2014	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date: 1110028126 19.01.2015	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

14	Case No.: 2/8/81-ALC2/2016	Party Name: ABB INDIA	Meet No/Date: 9/81-	Rejected
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विदेश व्यापार कक्षा
VINOD KUMAR KASHYAP
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बलजीत सिंह /BALJIT SINGH
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	LIMITED	ALC2/2017 25.07.2017	
HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	
Decision : NC observed that DHI deficiency letter dated 06.04.2017 followed with reminder dated 31.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

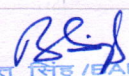
	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
15	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to comments. NC decided to await their reply and defer the case.			MSME for
	The case stands deferred to 05.09.2017.			

Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:9/81- ALC2/2017 25.07.2017	Rejected
HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	
16	Decision : NC observed that DHI deficiency letter dated 27.01.2017 followed with reminders dated 27.02.2017 and 31.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.		
RA may take suitable consequential action accordingly.			

Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 05.09.2017
17	Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.		
The case stands deferred to 05.09.2017.			

18	Case No.:43/3/81-ALC2/2017	Party Name:VEER-O- METALS	Meet No/Date:9/81-	Status:
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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	PVT.LTD	ALC2/2017 25.07.2017	Deferred
HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	Defer Date: 05.09.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 05.09.2017.			

19	Case No.: 72/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00323/AM17/	RLA File :07/24/040/00237/AM16/	Lic.No/Date:0710109092 26.11.2015	Defer Date: 05.09.2017
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide F.No.3/69/2017-TSW(B) dated 25.7.2017 (Copy enclosed)				
Ra may take suitable consequential action accordingly.				

20	Case No.: 25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

21	Case No.: 28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

22	Case No.: 29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 05.09.2017

UDYOG BHAWAN, NEW DELHI
(Seal)
Directorate General of Foreign Trade
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Foreign Trade Development Office
VINOD KUMAR KASHYAP
विनोद कुमार काश्यप

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Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.

The case stands deferred to 05.09.2017.

23	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

24	Case No.:27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

25	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

26	Case No.:9/2/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Rejected
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	
Decision : NC observed that DIPP deficiency letter dated 10.04.2017 followed with reminder dated 31.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				

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RA may take suitable consequential action accordingly.

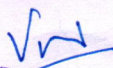
27	Case No.:28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

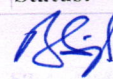
28	Case No.:10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

29	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

30	Case No.:12/5/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	
Decision : NC decided to ratify the norms for the above AA as per MSME comments as under: (i) Quantity of import item may be allowed as 1.05 Kgs./Kg. content in the export items i.e. 10977 kg. RA may take suitable consequential action accordingly.				

31	Case No.:13/17/81-ALC2/2016	Party Name:THERMOPADS	Meet No/Date:9/81-	Status:
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VINOD KUMAR KASHYAP
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011


BALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

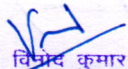
	PVT. LTD	ALC2/2017 25.07.2017	Deferred
HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

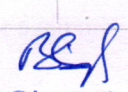
32	Case No.: 73/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00324/AM17/	RLA File :07/24/040/00378/AM16/	Lic.No/Date:0710109437 24.02.2016	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide F.No.3/69/2017-TSW(B) dated 25.7.2017 (Copy enclosed)				
Ra may take suitable consequential action accordingly.				

33	Case No.: 3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

34	Case No.: 31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

35	Case No.: 31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

Decision : NC decided to **ratify** the norms for the above AA on net to net basis as per GN4 with accountability clause.

RA may take suitable consequential action accordingly.

36	Case No.:13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 05.09.2017
	Decision : NC decided to ask the TA to sign the Annexures enclosed with the comments. The Annexures are to be returned by the DeitY duly signed. The case stands deferred to 05.09.2017.			

37	Case No.:8/14/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

38	Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

39	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

UDYOG BHAWAN, NEW DELHI
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Foreign Trade Development Officer
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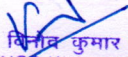
40	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

41	Case No.:47/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
	HQ File :01/81/050/00298/AM17/	RLA File :56/24/040/00058/AM16/	Lic.No/Date:5610004873 29.03.2016	
Decision : NC noted that firm has surrendered the license and no ratification is required. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.				

42	Case No.:48/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
	HQ File :01/81/050/00299/AM17/	RLA File :56/24/040/00059/AM16/	Lic.No/Date:5610004874 29.03.2016	
Decision : NC noted that firm has surrendered the license and no ratification is required. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.				

43	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

44	Case No.:44/3/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00078/AM18/	RLA File :07/24/040/00436/AM16/	Lic.No/Date:0710109622 04.04.2016	Defer Date: 05.09.2017


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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/44 dated 25/07/2017 as under:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

The case stands deferred to 05.09.2017.

45	Case No.: 33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 05.09.2017
Decision : NC observed that DIPP deficiency letter sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 05.09.2017.				

46	Case No.: 10/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Withdrawn
	HQ File :01/81/050/00345/AM17/	RLA File :25/24/040/00002/AM17/	Lic.No/Date:2510004486 12.04.2016	
Decision : NC observed that above case was approved in Meeting No. 8/81 dated 11.07.2017, hence this case is withdrawn from the agenda.				

47	Case No.: 3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP Chemical Division comments vide F No. 7/225/2017-TSW/83 dated 5.6.2017 (Copy enclosed).				
RA may take suitable consequential action accordingly.				

48	Case No.: 71/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00322/AM17/	RLA File :07/24/040/00020/AM17/	Lic.No/Date:0710109725 27.04.2016	

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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Decision : NC decided to **ratify** the norms for the above AA as per DHI recommendation as under :

The norms for the above AA may be considered under SION C-274, C-1647 and packing policy.

Ra may take suitable consequential action accordingly.

49	Case No.:46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 05.09.2017
Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.09.2017.				

50	Case No.:2/6/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

51	Case No.:1/8/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Withdrawn
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	
Decision : NC observed that above case was approved in Meeting No. 8/81 dated 11.07.2017, hence this case is withdrawn from the agenda.				

52

Case No.:40/14/81-ALC2/2016	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved						
HQ File :01/81/050/00291/AM17/	RLA File :17/24/040/00032/AM17/	Lic.No/Date:1710006354 09.06.2016							
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/52 dated 25/07/2017 as under :									
1. Quantities of import items may be restricted as under:									
Sl.	Quantity	Sl.	Quantity	Sl.	Quantity	Sl.	Quantity	Sl.	Quantity

No.		No.		No.		No.		No.	
1	120.96 Yards	36	3360 Nos.	71	1344 Nos.	106	336 Nos.	141	392 Nos.
2	2459.14 Yards	37	56 Nos.	72	1008 Nos.	107	672 Nos.	142	112 Nos.
3	1714.9 lbs	38	1344 Nos.	73	672 Nos.	108	37.52 Nos.	143	4.36 Nos.
4	2194.64 Sq.ft.	39	336 Nos.	74	448 Nos.	109	112 Nos.	144	5.21 Nos.
5	1512 ft.	40	1120 Nos.	75	896 Nos.	110	112 Nos.	145	16.8 Nos.
6	43.68 Nos.	41	112 Nos.	76	112 Nos.	111	224 Nos.	146	140 Kgs.
7	8.96 Nos.	42	336 Nos.	77	448 Nos.	112	112 Nos.	147	11.2 Kgs.
8	2.57 Nos.	43	56 Nos.	78	224 Nos.	113	672 Nos.	148	0.56 Nos.
9	67.2 Sq.ft.	44	1008 Nos.	79	224 Nos.	114	1568 Nos.	149	1.68 Nos.
10	280 Nos.	45	896 Nos.	80	336 Nos.	115	224 Nos.	150	56 Nos.
11	112 Nos.	46	112 Nos.	81	112 Nos.	116	2128 Nos.	151	112 Nos.
12	56 Nos.	47	224 Nos.	82	280 Inch	117	112 Nos.	152	112 Nos.
13	7.84 Nos.	48	1120 Nos.	83	123.2 ft.	118	2800 Nos.	153	112 Nos.
14	112Nos.	49	36 Nos.	84	123.2 ft.	119	784 Nos.	154	143.5Yards
15	112 Nos.	50	112 Nos.	85	2016 Nos.	120	784Nos.	155	25.2 Nos.
16	4.44 Nos.	51	224 Nos.	86	60.82 Nos.	121	89.92 Nos.	156	17.37 Nos.
17	2.22 Nos.	52	112 Nos.	87	0.56 Nos.	122	672 Nos.	157	15.84 Nos.
18	2.22 Nos.	53	1120 Nos.	88	1.12 litre	123	672 Nos.	158	76.84 Nos.
19	3.88 Nos.	54	56 Nos.	89	1.12 litre	124	784 Nos.	159	84 Boxes.
20	8.40 Nos.	55	112 Nos.	90	84 Nos.	125	672 Nos.	160	336 Nos.
21	112 Nos.	56	224 Nos.	91	14 Nos.	126	672 Nos.		
22	12.32Nos.	57	1008 Nos.	92	14.12Nos.	127	672 Nos.		
23	56 Nos.	58	1008 Nos.	93	112 Nos.	128	672 Nos.		
24	6.16 Nos.	59	560 Nos.	94	560 Nos.	129	Nil		
25	56 Nos.	60	224 Nos.	95	168 Nos.	130	840 Nos.		
26	56 Nos.	61	1288 Nos.	96	2128 Nos.	131	336 Nos.		
27	112 Nos.	62	728 Nos.	97	112 Nos.	132	112 Nos.		
28	56 Nos.	63	4480 Nos.	98	112 Nos.	133	448 Nos.		
29	168 Nos.	64	672 Nos.	99	112 Nos.	134	56 Nos.		
30	112 Nos.	65	2.8 Nos.	100	2.15 Nos.	135	56 Nos.		
31	56 Nos.	66	336 Nos.	101	1344 Nos.	136	14 Nos.		
32	56 Nos.	67	1120 Nos.	102	672 Nos.	137	56 Nos.		
33	56 Nos.	68	784 Nos.	103	672 Nos.	138	56 Nos.		
34	448 Nos.	69	784 Nos.	104	672 Nos.	139	112 Nos.		
35	1120 Nos.	70	2352 Nos.	105	224Nos.	140	56 Nos.		

- Quantities of import item at Sl. No. 1, 2, 5, 82, 83, 84 may be allowed inclusive of 2 % wastage
- Quantities of import item at Sl. No. 3,4 & 9, may be allowed inclusive of 3 % wastage .
- Import items at Sl. No. 87 to 89, 144, 146, 147 & 154 to 160 put together may be allowed upto 2 % of FOB value of exports.
- Import item at Sl. No. 129 may be deleted as not required by the firm.
- Rest of the import items may be allowed on net to net basis.

RA may take suitable consequential action accordingly.

53 Case No.:17/14/81-ALC2/2016

Party Name: COSMO FERRITES

Meet No/Date: 9/81-

Status:

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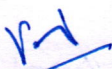
	LTD.,	ALC2/2017 25.07.2017	Deferred
HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	Defer Date: 05.09.2017
Decision : NC observed that reply of the firm has was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

54	Case No.: 75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

55	Case No.: 20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

56	Case No.: 3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

57	Case No.: 10/14/81-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	Defer Date: 05.09.2017


 विनोद कुमार कश्यप
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

Decision : NC observed that application for the above AA was referred to DHI for comments. DHI has requested to ask the earlier approved AA number for the same export product.

The case stands deferred to 05.09.2017.

Case No.: 49/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date: 5610004970 08.08.2016	Defer Date: 05.09.2017
58 Decision : NC observed that firm has requested for 7-8 months for completion of export and has sought 8 months extension for filing of reply. NC decided to allow 3 months time and no further extension will be granted.			
The case stands deferred to 05.09.2017.			

Case No.: 50/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date: 5610004969 08.08.2016	Defer Date: 05.09.2017
59 Decision : NC observed that firm has requested for 2-3 months for completion of export and has sought 3 months extension for filing of reply. NC decided to allow 3 months time firm is directed to complete the import/export as per AA issued in this case and no further extension will be granted.			
The case stands deferred to 05.09.2017.			

Case No.: 2/11/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date: 0510399432 11.08.2016	Defer Date: 05.09.2017
60 Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 05.09.2017.			

Case No.: 5/20/81-ALC2/2016	Party Name: AMOD STAMPINGS P LTD	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00438/AM17/	RLA File :34/24/040/00107/AM17/	Lic.No/Date: 3410042436 12.08.2016	Defer Date: 05.09.2017
61			

उद्योग भवन, नई दिल्ली-110011
विदेश व्यापार महानिदेशालय
उप-महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

बलजीत सिंह /BALJIT SINGH
उप-महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Decision : NC observed that reply of the firm has been referred to DHI for comments. DHI informed that reply is not as per deficiency letter sent to firm. NC decided to ask the firm to submit details sought by DHI and defer the case.

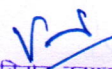
The case stands deferred to 05.09.2017.

62	Case No.:8/17/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00343/AM17/	RLA File :07/24/040/00127/AM17/	Lic.No/Date:0710110309 23.08.2016	Defer Date: 05.09.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.09.2017.				

63	Case No.:11/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Withdrawn
	HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	
Decision : NC observed that above case was approved in Meeting No. 8/81 dated 11.07.2017, hence this case is withdrawn from the agenda.				

64	Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 25.07.2017
Decision : NC observed that RA was requested to provide the complete copy of the application for examination of the case. NC decided to remind the RA and defer the case. The case stands deferred to 05.09.2017.				

65	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				


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 बलजीत सिंह
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 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

66	Case No.: 2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 05.09.2017
	Decision : NC observed that reply to DHI deficiency letter has been received and same is being sent to DHI for comments. The case stands deferred to 05.09.2017.			

67	Case No.: 2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

68	Case No.: 42/20/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Rejected
	HQ File :01/81/050/00475/AM17/	RLA File :05/24/040/00322/AM17/	Lic.No/Date:0510400120 18.10.2016	
	Decision : NC observed that DIPP deficiency letter dated 06.04.2017 followed with reminder dated 31.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

69	Case No.: 4/23/81-ALC2/2016	Party Name:NECCON POWER & INFRA LIMITED.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00551/AM17/	RLA File :14/24/040/00001/AM17/	Lic.No/Date:1410000581 19.10.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/69 dated 25/07/2017 as under :			

1. Net weight of export items may be specified as under:

Description	Quantity	Net Weight
AAA Conductor WOLF Size 19/3.40MM	987.615 Kms.	460.546 MT
AAA Conductor RECCON	793.995 Kms.	171.286 MT

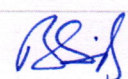
Size 7/3.81MM		
2. Quantity of import items at Sl. No. 1 may be reduced as 637236 Kgs. and allowed as 1.02 Kgs./Kg. content in export products per SION at Sl. No. C-1394 for Engineering products RA may take suitable consequential action accordingly.		

Case No.:9/20/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date:3110066383 25.10.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DIPP(Chemical Division) for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

Case No.:14/20/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date:1310048426 26.10.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

Case No.:3/20/81-ALC2/2016	Party Name:KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00436/AM17/	RLA File :08/24/040/00310/AM17/	Lic.No/Date:0810138994 28.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/72 dated 25/07/2017 as under : 1. "UOM" of export item may be corrected as "MT". 2. Taking clue from SION C-220, quantity of import item may be allowed as 1.02 Kgs./Kg. content in export item RA may take suitable consequential action accordingly.			


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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi


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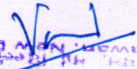
73	Case No.:26/20/81-ALC2/2016	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

74	Case No.:39/20/81-ALC2/2016	Party Name:SUNCITY SHEETS PVT. LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00472/AM17/	RLA File :13/24/040/00031/AM17/	Lic.No/Date:1310048447 09.11.2016	Defer Date: 05.09.2017
	Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.09.2017.			

75	Case No.:25/20/81-ALC2/2016	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Rejected
	HQ File :01/81/050/00458/AM17/	RLA File :05/23/040/00285/AM17/	Lic.No/Date:0510400422 15.11.2016	
	Decision : NC observed that DIPP deficiency letter dated 02.05.2017 followed with reminder dated 31.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

76	Case No.:16/23/81-ALC2/2016	Party Name:MEHTA TUBES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00563/AM17/	RLA File :03/95/040/00404/AM17/	Lic.No/Date:0310809263 23.11.2016	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

77	Case No.:38/20/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
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 Vinod Kumar Kashyap
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011


 Baljit Singh
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011

HQ File :01/81/050/00471/AM17/	RLA File :05/24/040/00398/AM17/	Lic.No/Date:0510400473 25.11.2016	Defer Date: 05.09.2017
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Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.

The case stands deferred to 05.09.2017.

Case No.: 29/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016	Defer Date: 05.09.2017

Decision : NC observed that DIPP deficiency letter sent to firm on 07.07.2017, however, no reply received from the firm. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 05.09.2017.

Case No.: 41/20/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date:0510400559 30.11.2016	Defer Date: 05.09.2017

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 05.09.2017.

Case No.: 5/3/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00039/AM18/	RLA File :09/24/040/00409/AM17/	Lic.No/Date:0910064433 02.12.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/80 dated 25/07/2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	74	4	183	7	355	10	1680
2	180	5	215	8	363	11	2393
3	150	6	225	9	1605	12	4460

2. Words " Chromel-Alumel Conductor, voltage rating 300 V" may be suffixed with the description of export product at Sl. No. 1.
3. Words " Copper Conductor, voltage rating 300 V" may be suffixed with the description of

- export products at Sl. No. 2 to 5, 7, 9 & 11.
4. Words "Copper Conductor, voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 6, 8, 10 & 12.
 5. Quantities of import items at Sl. No 1, 8, 16, 22, 30, 38, 46, 55, 63, 77, 90 & 106 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 12 respectively.
 6. Quantities of import items (Silicon Rubber) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 2, may be restricted to 107.5 Kgs.
 7. Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
 8. Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
 9. Quantities of import items (Mica Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import items at Sl. No. 102 & 115 may be restricted as 2137.2 Kgs. & 9673.2 Kgs. respectively.
 10. Quantities of import items (Fiber Glass Yarn) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
 11. Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantities of import items at Sl. No. 29, 37, 45, 54, 76 & 92 may be restricted to 1763.3 Kgs., 1012.8 Kgs., 1208.1 Kgs., 1769.8 Kgs., 5632.8 Kgs. & 4858.6 Kgs. respectively.
 12. Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
 13. Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 109 may be restricted as 3813.1 Kgs.

RA may take suitable consequential action accordingly.

81	Case No.:25/23/81-ALC2/2016	Party Name:UM CABLES LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00572/AM17/	RLA File :03/95/040/00632/AM17/	Lic.No/Date:0310809585 05.12.2016	
Decision : NC decided to ratify the norms for the above AA as per Deity comments vide UO No. 17 (16)/2017-iphw dated 15/05/2017 (copy enclosed). RA may take suitable consequential action accordingly.				

82	Case No.:12/20/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00445/AM17/	RLA File :05/23/040/00423/AM17/	Lic.No/Date:0510400632 06.12.2016	Defer Date: 05.09.2017

Decision : NC observed that reply of the firm to DeitY deficiency letter was referred to DeitY for comments. NC decided to await their reply and defer the case.

The case stands deferred to 05.09.2017.

83	Case No.:13/20/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00446/AM17/	RLA File :10/24/040/00081/AM17/	Lic.No/Date:1010059661 06.12.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

84	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

85	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to M/O Mines for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

86	Case No.:7/23/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00554/AM17/	RLA File :07/24/040/00283/AM17/	Lic.No/Date:0710111005 19.01.2017	Defer Date: 05.09.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.				

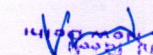

विनोद कुमार कश्यप
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 विदेश व्यापार विकास अधिकारी
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 Udyog Bhawan, New Delhi

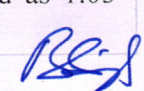

बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
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 Udyog Bhawan, New Delhi-110011

87	Case No.:8/23/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	Defer Date: 05.09.2017
Decision : NC observed that hard copy of the application not received from the RA, Vadodara. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.				

88	Case No.:44/9/81-ALC2/2017	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00215/AM18/	RLA File :34/24/040/00298/AM17/	Lic.No/Date:3410042871 20.01.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA has been received and same is being referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.				

89	Case No.:27/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00061/AM18/	RLA File :03/95/040/00774/AM17/	Lic.No/Date:0310810937 03.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/89 dated 25/07/2017 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 21 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 8 to 21. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 4, 5, 12 & 15 to 21. 4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 11, 13 to 17, 19 & 21. 5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 11, 13 to 17, 19 & 21. 6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 5, 12, 16, 17 & 21. 7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 12 & 18. 8. Quantity of import item at Sl. No. 7 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 8.				


VINOD KUMAR KASHYAP
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011


बलजीत सिंह / BALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

9. Quantity of import item at Sl. No. 8 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 5 to 7, 9, 10 & 13 to 17.
10. Quantity of import item at Sl. No. 9 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 to 20.
11. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 20.
12. Quantity of import item at Sl. No. 11 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 20.

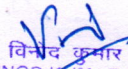
RA may take suitable consequential action accordingly.

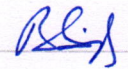
Case No.:28/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00062/AM18/	RLA File :03/95/040/00759/AM17/	Lic.No/Date:0310810941 03.02.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/90 dated 25/07/2017 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No. 1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 10 & 12 to 16.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 11, 15 & 16.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 4, 6 to 12, 15 & 16.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 3 to 11 & 13 to 15.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 to 11 & 13 to 15.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 11, 12 & 16.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 4, 6 to 12 & 14.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 11, 12 & 16.
10. Quantity of import item at Sl. No. 9 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 12 & 16.
11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6, 7, 9 & 10.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 7, 8 & 9.

RA may take suitable consequential action accordingly.


VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.:29/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00063/AM18/	RLA File :03/95/040/00831/AM17/	Lic.No/Date:0310810938 03.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/91 dated 25/07/2017 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 to 6 & 8 to 14. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6 to 8 & 13. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 2 & 4 to 13. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 6, 8, 9 & 11. 6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 4 & 7 to 10. 7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 5, 7, 10 & 12 to 14. 8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 5, 7, 10 & 12 to 14. 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4 & 7 to 10. 10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 5, 7 & 9 to 11. RA may take suitable consequential action accordingly.			

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Case No.:30/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00064/AM18/	RLA File :03/95/040/00806/AM17/	Lic.No/Date:0310810940 03.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/92 dated 25/07/2017 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 20 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 18 & 19. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 & 19.			

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
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4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 2, 4 to 16, 18 & 19.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 7, 8, 12 & 14 to 16.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 18 & 19.
7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 3 to 6, 9 to 11, 13, 17 & 19.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 to 6, 9 to 11, 13, 17 & 19.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 & 19..
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 2, 4, 5, 9 to 11, 13 to 16 & 19 .
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 6, 7, 8, 10 to 12 & 14 to 16.
12. Quantity of import item at Sl. No. 11 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 13

RA may take suitable consequential action accordingly.

Case No.:31/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00065/AM18/	RLA File :03/95/040/00877/AM17/	Lic.No/Date:0310811235 15.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/93 dated 25/07/2017 as under :			
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 11. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 4 & 6. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 7. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 3, 6 & 7. 6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 1, 5 & 6. 7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2, 4, 5 & 8 to 11. 8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2, 4, 5 & 8 to 11. 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg.			

content in the export items at Sl. No. 1, 5 & 6.

10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 5 & 7 to 9.

11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 8 to 10.

RA may take suitable consequential action accordingly.

94	Case No.:32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.09.2017.				

95	Case No.:35/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.09.2017.				

96	Case No.:26/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00060/AM18/	RLA File :03/95/040/00908/AM17/	Lic.No/Date:0310811519 01.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/96 dated 25/07/2017 as under :				
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7. 3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 5. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5 & 7. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as				

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

- 1.05 Kgs./kg content in the export item at Sl. No. 5.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 3 to 5.
7. Quantity of import item at Sl.No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 6 & 7.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 6 & 7.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 to 5.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 6 & 7.

RA may take suitable consequential action accordingly.

Case No.:1/26/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00636/AM17/	RLA File :05/23/040/00542/AM17/	Lic.No/Date:0510401832 02.03.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/97 dated 25/07/2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	97.06	5	826.92	9	1629.75	13	4059.08
2	123.91	6	903.43	10	2338.38	14	5860.9
3	123.98	7	1367.58	11	216.72		
4	162.55	8	1960.54	12	1830.81		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- a) For Export products mentioned at Sl. No. 1 to 4, as per Engineering Table-4.
- b) For Export products mentioned at Sl. No. 5 to 10 as 462.3 Kgs./Km, 437.92 Kgs./Km, 684.5 Kgs./Km, 1155.7 Kgs./Km, 822.1Kgs./Km &1368.8 Kgs./Km respectively, taking clue from Engineering Table 4.
- c) For Export product mentioned at Sl. No. 11, as per Engineering Table-5.
- d) For Export products mentioned at Sl. No. 12 to 14, as 1.01 Kgs./kg content in the export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 14.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 12 & 14.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 12 & 14.
6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed

- as 1.02 kgs/kg content in the Export product at Sl. No. 13.
7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 12, as per Engineering Table-5.
 - b) For Export product mentioned at Sl. No. 13 as applied for i.e. 1138.50 Kgs./Km, taking clue from Engineering Table 5.
 - c) For Export product mentioned at Sl. No. 14, as 1.01 Kgs./kg content in the export products.
 8. Quantity of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 1 to 11 & 13 .
 9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 12, 13 & 14.
 10. Quantities of import item at Sl. No. 9 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 11.
 11. Quantities of import item at Sl. No. 10 viz. Wooded drum may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

Case No.:3/3/81-ALC2/2017	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00037/AM18/	RLA File :05/24/040/00569/AM17/	Lic.No/Date:0510401821 02.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/98 dated 25/07/2017 as under :			
98	1. Words “ Wall thickness 8.90 mm” may be suffixed with the description of export items at Sl. No. 1, 2 & 5. 2. Words “ Wall thickness 6.70 mm” may be suffixed with the description of export item at Sl. No. 3. 3. Words “ Wall thickness 9.90 mm” may be suffixed with the description of export item at Sl. No. 4. 4. Words “of relevant grade” may be suffixed with the description of import items at Sl. No. 1 to 5 and their quantities may be allowed as 1.05 MT/MT content in the export items at Sl. No. 1 to 5 respectively.		
	RA may take suitable consequential action accordingly.		

Case No.:24/3/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
99 HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case.			

विदेश व्यापार कक्षा
VINOD KUMAR KASHYAP
Foreign Trade Development Office
(विदेश व्यापार महानिदेशालय)
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

The case stands deferred to 05.09.2017.

100	Case No.:39/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00073/AM18/	RLA File :03/95/040/00654/AM17/	Lic.No/Date:0310811638 06.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 7.7.2017. NC decided to send a reminder and defer the case.			
The case stands deferred to 05.09.2017.				

101	Case No.:2/26/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00637/AM17/	RLA File :05/24/040/00594/AM17/	Lic.No/Date:0510401887 07.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.				

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Case No.: 25/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00059/AM18/	RLA File :03/95/040/00953/AM17/	Lic.No/Date:0310811684 07.03.2017	
Decision: NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/102 dated 25/07/2017 as under :			
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5. 4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./ Kg. content in the export products at Sl. No. 1 to 5. 5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./ Kg. content in the export items at Sl. No. 1 to 5 . 6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 5. 7. Quantity of import item at Sl. No. 6 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 5 .			

RA may take suitable consequential action accordingly.

103	Case No.: 38/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00072/AM18/	RLA File :03/95/040/00755/AM17/	Lic.No/Date:0310811659 07.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 7.7.2017. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

104	Case No.: 40/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00074/AM18/	RLA File :03/95/040/00840/AM17/	Lic.No/Date:0310811681 07.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 12.06.2017 followed with reminder dated 7.7.2017. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

105	Case No.: 4/3/81-ALC2/2017	Party Name:SWASTIK INDUSTRIES	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.			

106	Case No.: 10/3/81-ALC2/2017	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Withdrawn
	HQ File :01/81/050/00044/AM18/	RLA File :03/94/040/01113/AM17/	Lic.No/Date:0310811805 14.03.2017	
	Decision :NC observed that above case was approved in Meeting No. 8/81 dated 11.07.2017, hence this case is withdrawn from the agenda.			

107	Case No.: 37/3/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	Defer Date: 05.09.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.:2/3/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	Defer Date: 05.09.2017
108	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.		
	The case stands deferred to 05.09.2017.		

109	Case No.:16/9/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date:5610005104 23.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.				

	Case No.: 31/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
110	HQ File :01/81/050/00202/AM18/	RLA File :03/95/040/00988/AM17/	Lic.No/Date:0310812281 30.03.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case.			
	The case stands deferred to 05.09.2017.			

Case No.: 8/3/81-ALC2/2017	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00042/AM18/	RLA File :02/24/040/00264/AM17/	Lic.No/Date:0210207512 03.04.2017	Defer Date: 05.09.2017
111	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case.		

The case stands deferred to 05.09.2017.

Case No.: 1/6/81-ALC2/2017	Party Name: FIN LABS AUDIO PVT. LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00141/AM18/	RLA File :22/24/040/00117/AM17/	Lic.No/Date: 2210015687 17.04.2017	Defer Date: 05.09.2017
112 Decision : NC observed that Deity vide their letter No. 17(36)/2017-IPHW dated 4.7.2017 has sought certain information from the firm. NC decided to await reply of the firm and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.: 11/9/81-ALC2/2017	Party Name: INDIAN STEEL CORPORATION LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00182/AM18/	RLA File :03/94/040/00029/AM18/	Lic.No/Date: 0310812779 25.04.2017	Defer Date: 05.09.2017.
113 Decision : NC decided to ask the firm to furnish the breakup of thicknesses to be exported and quantity thereof and calculation of the quantity of import items strictly as per SION under the above AA as per per MOS UO No.2(12)/2017-TD datd 21.07.2017 (copy enclosed).			
The case stands deferred to 05.09.2017.			

Case No.: 23/9/81-ALC2/2017	Party Name: WELSPUN CORP LTD.	Meet No/Date: 9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00194/AM18/	RLA File :34/24/040/00023/AM18/	Lic.No/Date: 3410043128 25.04.2017	
114 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/114 dated 25/07/2017 as under :			
- Quantity of export item may also be specified as under in addition to its weight. - OD 1066.80 mm x 31.75 mm WThk – qty 21470 mtrs. - Word “Relevant” may be prefixed & word “thicknesss 31.75 mm” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 18270 MT each as 1.05 Kgs./Kg. content in export item. - Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 71863.2 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 52836.7 Kgs inclusive of 5 % wastage.			

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5. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 86021.6 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 5 viz. Rough Powder (coat) may be allowed as applied for i.e. 11517.56 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 11877 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

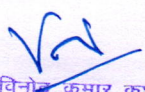
RA may take suitable consequential action accordingly.

Case No.:24/9/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00195/AM18/	RLA File :34/24/040/00020/AM18/	Lic.No/Date:3410043126 25.04.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No 12/57/2017-TSW/115 dated 25/07/2017 as under :

- Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight.
 - OD 1066.80 mm x 15.67 mm WThk – qty 53262.885 mtrs.,
 - OD 1066.80 mm x 18.80 mm WThk – qty 190163.8 mtrs.,
 - OD 1066.80 mm x 22.56 mm WThk – qty 13730.02 mtrs.
- Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight.
 - OD 1066.80 mm x 18.80 mm WThk – qty 3842 mtrs.,
 - OD 1066.80 mm x 22.56. mm WThk – qty 2401.21 mtrs.,
- Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 144122.7 MT as per SION C-593 & C-509.
- Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.
- Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
- Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
- Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.


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Case No.:25/9/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00196/AM18/	RLA File :34/24/040/00021/AM18/	Lic.No/Date:3410043127 25.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/116 dated 25/07/2017 as under :			
1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight. (i) OD 1066.80 mm x 15.67 mm WThk – qty 53262.885 mtrs., (ii) OD 1066.80 mm x 18.80 mm WThk – qty 190163.8 mtrs., (iii) OD 1066.80 mm x 22.56 mm WThk – qty 13730.02 mtrs.			
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight. (i) OD 1066.80 mm x 18.80 mm WThk – qty 3842 mtrs., (ii) OD 1066.80 mm x 22.56. mm WThk – qty 2401.21 mtrs.,			
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 144122.7 MT as per SION C-593 & C-509.			
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.			
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.			
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.			
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.			
RA may take suitable consequential action accordingly.			

Case No.:1/9/81-ALC2/2017	Party Name:A-I FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
HQ File :01/81/050/00172/AM18/	RLA File :03/94/040/00083/AM18/	Lic.No/Date:0310812843 26.04.2017	
Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/94/040/0083/AM18/8 dated 26.04.2017. Accordingly, NC decided to close the case.			
RA may take suitable consequential accordingly.			

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Case No.:9/9/81-ALC2/2017	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
HQ File :01/81/050/00180/AM18/	RLA File :03/94/040/01182/AM17/	Lic.No/Date:0310812963 01.05.2017	
118	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/94/040/1182/AM18/386 dated 01.05.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.		

Case No.:17/9/81-ALC2/2017	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	Defer Date: 05.09.2017.
119	Decision : NC observed that application for the above AA was referred to DIPPO on 25.07.2017 for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017		

Case No.:39/9/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
HQ File :01/81/050/00210/AM18/	RLA File :03/95/040/00129/AM18/	Lic.No/Date:0310813241 12.05.2017	
120	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/00129/AM18/386 dated 12.05.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.		

Case No.:40/9/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
HQ File :01/81/050/00211/AM18/	RLA File :03/95/040/00128/AM18/	Lic.No/Date:0310813242 12.05.2017	
121	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/00128/AM18/386 dated 12.05.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.		

Case No.:6/9/81-ALC2/2017	Party Name:BHARAT EXPORTS	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
122			

HQ File :01/81/050/00177/AM18/	RLA File :05/23/040/00053/AM18/	Lic.No/Date:0510402549 15.05.2017
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Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/122 dated 25/07/2017 as under :

1. Words "containing 49091 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 54000 Kgs. as 1.10 Kgs./Kg. content in the export items.

RA may take suitable consequential action accordingly.

123	Case No.: 19/9/81-ALC2/2017	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00190/AM18/	RLA File :02/24/040/00020/AM18/	Lic.No/Date:0210207596 15.05.2017	Defer Date: 05.09.2017.
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017			

124

Case No.:3/9/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00174/AM18/	RLA File :34/24/040/00044/AM18/	Lic.No/Date:3410043184 16.05.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/124 dated 25/07/2017 as under :

Advance Authorisation may be ratified as under on repeat basis as per firm's Advance Authorization No. 3410040576 dated 25.09.2014 ratified in NC meeting No. 13/81 dated 19/11/2014:

1. Net weight of export items may be specified as under :

Sl. No.	Export item Name	Quantity (in Kms.)	Quantity in MTs
1	All Aluminum Conductor (AAC)	300	1494.9
2	All Aluminum Alloy Conductor (AAAC)	1000	979
3	Aluminum Conductor Steel Reinforced (ACSR)	8000	16032
4	Alloy Aluminum Conductor Steel Reinforced (AACSR)	500	721.55
56	Aluminium Wire Rod(AWR)		1000

2. Taking Clue from SIONs C-1 C-7, C-24, C-1394 & C-1479, quantities of import items may be allowed as under:

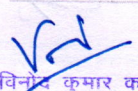
Sl.	Import item	For AAC	For	For	For	For AWR
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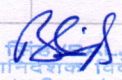
No.	Name	(E.P. No.1)	AAAC (E.P. No.2)	ACSR (E.P. No.3)	AACSR (E.P. No.4)	(E.P. No.5)
1	Aluminium Plates/ Sheets/ Coils/ Slabs	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	1.03 Kgs./Kg. Content in E.P.
2	High Carbon Steel Wire/Rod	-	-	1.02 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	-
3	Zinc	-	-	Upto 4% of weight of steel content	Upto 4% of weight of steel content	-
4	Magnesium	-	1.10 Kgs./Kg. Content in E.P.	-	1.10 Kgs./Kg. Content in E.P.	-
5	Silicon	-	1.075 Kgs./Kg. Content in E.P.	-	1.075 Kgs./Kg. Content in E.P.	-
		Basis: SION C-1	Basis: SION C-1394	Basis: SION C-7	Basis: SION C-1479	Basis: SION C-24

RA may take suitable consequential action accordingly.

Case No.:4/9/81-ALC2/2017	Party Name:ASHISH FOILS PVT LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00175/AM18/	RLA File :05/23/040/00068/AM18/	Lic.No/Date:0510402580 16.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/125 dated 25/07/2017 as under : - Words "containing 98300 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export product. - Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 108130 Kgs. as 1.10 Kgs./Kg. content in the export items.			
RA may take suitable consequential action accordingly.			

Case No.:10/9/81-ALC2/2017	Party Name:HIM ENTERPRISES	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/126 dated 25/07/2017 as under :

- RA may take suitable consequential action accordingly.

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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

HQ File :01/81/050/00185/AM18/	RLA File :05/24/040/00077/AM18/	Lic.No/Date:0510402644 19.05.2017	Defer Date: 05.09.2017.
Decision : NC observed that application for the above AA has been referred to DIPP on 19.07.2017 for comments. NC decided to await their reply and defer the case.			
The case stands deferred to 05.09.2017.			

Case No.:28/9/81-ALC2/2017	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00199/AM18/	RLA File :05/24/040/00073/AM18/	Lic.No/Date:0510402645 19.05.2017	Defer Date: 05.09.2017
130	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case.		
	The case stands deferred to 05.09.2017.		

Case No.:2/9/81-ALC2/2017	Party Name:ANIKET METALS PVT. LTD.	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00173/AM18/	RLA File :03/94/040/00160/AM18/	Lic.No/Date:0310813440 22.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/131 dated 25/07/2017 as under :			
131 1. Words “containing 25.834 MT of Cold Rolled Stainless Steel” may be suffixed with the description of export product. 2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 27.126 MT as 1.05 Kgs./Kg. content in the export item.			
RA may take suitable consequential action accordingly.			

132	Case No.:12/9/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00183/AM18/	RLA File :05/23/040/00055/AM18/	Lic.No/Date:0510402671 23.05.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments.			
The case stands deferred to 05.09.2017.				

133	Case No.: 27/9/81-ALC2/2017	Party Name:MAGPPIE	Meet No/Date:9/81-	Status:
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	INTERNATIONAL LTD ,	ALC2/2017 25.07.2017	Deferred
HQ File :01/81/050/00198/AM18/	RLA File :05/24/040/00088/AM18/	Lic.No/Date:0510402678 23.05.2017	Defer Date: 05.09.2017
Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.			

Case No.: 29/9/81-ALC2/2017	Party Name:S. S. IMPEX	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00200/AM18/	RLA File :05/24/040/00093/AM18/	Lic.No/Date:0510402690 24.05.2017	Defer Date: 05.09.2017
134	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.		

Case No.: 13/9/81-ALC2/2017	Party Name:KUNAL HOUSEWARES PVT.LTD.	Meet No/Date:9/81- ALC2/2017 25.07.2017	Approved
HQ File :01/81/050/00184/AM18/	RLA File :03/94/040/00176/AM18/	Lic.No/Date:0310813602 26.05.2017	
135	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/135 dated 25/07/2017 as under : 1. Export item to contain 35000 Kgs. of Cold Rolled Stainless Steel” . 2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 38500 Kgs. as 1.10 Kgs./Kg. content in the export items. RA may take suitable consequential action accordingly.		

Case No.: 3/6/81-ALC2/2017	Party Name:ABB INDIA LIMITED.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Defer Date: 05.09.2017
136	Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.		

UDYOG BHAWAN, NEW DELHI
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Foreign Trade Development Office
 VINOD KUMAR KASHYAP
 निदेशक, विदेश व्यापार

बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

137	Case No.:18/9/81-ALC2/2017	Party Name:PRIYANKA INDIA PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00189/AM18/	RLA File :05/24/040/00102/AM18/	Lic.No/Date:0510402765 30.05.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA referred to DIPP on 19.07.2017 for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

138	Case No.:20/9/81-ALC2/2017	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00191/AM18/	RLA File :02/24/040/00040/AM18/	Lic.No/Date:0210207640 30.05.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DHI for comments. The case stands deferred to 05.09.2017.			

139	Case No.:42/9/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
	HQ File :01/81/050/00213/AM18/	RLA File :03/95/040/00176/AM18/	Lic.No/Date:0310813680 30.05.2017	
	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/176/AM18/386 dated 30.05.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.			

140	Case No.:51/9/81-ALC2/2017	Party Name:PRESTRESS STEEL LLP	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00222/AM18/	RLA File :03/95/040/00125/AM18/	Lic.No/Date:0310813654 30.05.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/140 dated 25/07/2017 as under : 1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. RA may take suitable consequential action accordingly.			

141	Case No.:15/9/81-ALC2/2017	Party Name:MAURIA UDYOG LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00186/AM18/	RLA File :05/24/040/00090/AM18/	Lic.No/Date:0510402986 31.05.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to MoS for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

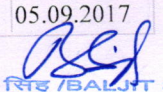
142	Case No.:21/9/81-ALC2/2017	Party Name:RAJ ENTERPRISES	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00192/AM18/	RLA File :05/24/040/00104/AM18/	Lic.No/Date:0510402988 31.05.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

143	Case No.:41/9/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
	HQ File :01/81/050/00212/AM18/	RLA File :03/95/040/00177/AM18/	Lic.No/Date:0310813693 31.05.2017	
	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/177/AM18/386 dated 31.05.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.			

144	Case No.:8/9/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00179/AM18/	RLA File :34/24/040/00057/AM18/	Lic.No/Date:3410043266 02.06.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

145	Case No.:32/9/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00203/AM18/	RLA File :04/24/040/00039/AM18/	Lic.No/Date:0410163180 02.06.2017	Defer Date: 05.09.2017


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110011


BALJIT SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110011

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/145 dated 25/07/2017 as under:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

The case stands deferred to 05.09.2017.

146	Case No.:45/9/81-ALC2/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00216/AM18/	RLA File :03/95/040/00190/AM18/	Lic.No/Date:0310813758 05.06.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

147	Case No.:7/9/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00178/AM18/	RLA File :11/24/040/00003/AM18/	Lic.No/Date:1110028288 06.06.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA is being referred to DHI for comments.				
The case stands deferred to 05.09.2017.				

148	Case No.:22/9/81-ALC2/2017	Party Name:VEDANTA LIMITED	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA is being referred to Min. of Mines for comments. NC decided to await their reply and defer the case.				
The case stands deferred to 05.09.2017.				

149	Case No.:35/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00206/AM18/	RLA File :04/24/040/00019/AM18/	Lic.No/Date:0410163207 08.06.2017	Defer Date: 05.09.2017
Decision : NC observed that application for the above AA is being referred to DIPP for				

comments. NC decided to await their reply and defer the case.

The case stands deferred to 05.09.2017.

150	Case No.:37/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00208/AM18/	RLA File :04/24/040/00015/AM18/	Lic.No/Date:0410163206 08.06.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

151	Case No.:47/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00218/AM18/	RLA File :03/95/040/00197/AM18/	Lic.No/Date:0310813868 08.06.2017	Defer Date: 05.09.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/151 dated 25/07/2017 as under: 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 05.09.2017.			

152	Case No.:5/9/81-ALC2/2017	Party Name:BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	Defer Date: 05.09.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/152 dated 25/07/2017 as under: 1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. The case stands deferred to 05.09.2017.			

Udyog Bhawan, New Delhi
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Foreign Trade Development Officer
VINOD KUMAR KASHYAP

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No.:43/9/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
HQ File :01/81/050/00214/AM18/	RLA File :03/95/040/00219/AM18/	Lic.No/Date:0310813945 13.06.2017	
153	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/219/AM18/386 dated 08.06.2017. Accordingly, NC decided to close the case. RA may take suitable consequential accordingly.		

Case No.:33/9/81-ALC2/2017	Party Name:EVERSENDAL CONSTRUCTION PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00204/AM18/	RLA File :04/24/040/00054/AM18/	Lic.No/Date:0410163236 15.06.2017	Defer Date: 05.09.2017
154	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/154 dated 25/07/2017 as under: - Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. - Clarification about the net weight of export item i.e. whether 2335.244 MT or 2021.85 MT. - Correct description of export item as the current description namely, Fabricated Structural Steel, is not clear and may be elaborated. The case stands deferred to 05.09.2017.		

Case No.:34/9/81-ALC2/2017	Party Name:EVERSENDAL CONSTRUCTION PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
HQ File :01/81/050/00205/AM18/	RLA File :04/24/040/00053/AM18/	Lic.No/Date:0410163235 15.06.2017	Defer Date: 05.09.2017
155	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/155 dated 25/07/2017 as under: - Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. - Clarification about the net weight of export item i.e. whether 1312 MT or 1135.65 MT. - Correct description of export item as the current description namely, Fabricated Structural Steel, is not clear and may be elaborated. The case stands deferred to 05.09.2017.		

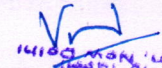
156	Case No.:48/9/81-ALC2/2017	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:9/81-ALC2/2017	Approved
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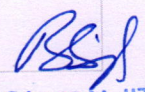
		25.07.2017	
HQ File :01/81/050/00219/AM18/	RLA File :03/95/040/00126/AM18/	Lic.No/Date:0310814008 15.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/156 dated 25/07/2017 as under :			
1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 300000 Kgs., 2100 Kgs. & 1200 Kgs. respectively.			
RA may take suitable consequential action accordingly.			

	Case No.: 49/9/81-ALC2/2017	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Approved
	HQ File :01/81/050/00220/AM18/	RLA File :03/95/040/00115/AM18/	Lic.No/Date:0310814009 15.06.2017	
157	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/157 dated 25/07/2017 as under :			
	1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 700000 Kgs., 4900 Kgs. & 2800 Kgs. respectively.			
	RA may take suitable consequential action accordingly.			

	Case No.: 52/9/81-ALC2/2017	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:9/81-ALC2/2017 25.07.2017	Closed
	HQ File :01/81/050/00223/AM18/	RLA File :03/95/040/00233/AM18/	Lic.No/Date:0310814042 16.06.2017	
158	Decision : NC noted that RA, Mumbai has issued AA in above cases on repeat basis as per their letter No. 03/95/040/233/AM18/386 dated 16.06.2017. Accordingly, NC decided to close the case.			
	RA may take suitable consequential accordingly.			

	Case No.: 50/9/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00221/AM18/	RLA File :03/95/040/00017/AM18/	Lic.No/Date:0310814163 21.06.2017	Defer Date: 05.09.2017
159	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			
	The case stands deferred to 05.09.2017.			


 Vinod Kumar Kashyap
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110011


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
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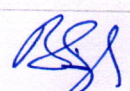
160	Case No.:53/9/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00224/AM18/	RLA File :03/95/040/00408/AM17/	Lic.No/Date:0310814162 21.06.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA was referred to DIPP on 19.07.2017 for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

161	Case No.:54/9/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00225/AM18/	RLA File :03/95/040/00241/AM18/	Lic.No/Date:0310814181 21.06.2017	Defer Date: 05.09.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/57/2017-TSW/161 dated 25/07/2017 as under: 1. OD and WT of export item. 2. OD and WT of import item. 3. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred to 05.09.2017.			

162	Case No.:36/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00207/AM18/	RLA File :04/24/040/00049/AM18/	Lic.No/Date:0410163271 23.06.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			

163	Case No.:38/9/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:9/81-ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00209/AM18/	RLA File :04/24/040/00040/AM18/	Lic.No/Date:0410163270 23.06.2017	Defer Date: 05.09.2017
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.			


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

164	Case No.:26/9/81-ALC2/2017	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/81- ALC2/2017 25.07.2017	Status: Deferred
	HQ File :01/81/050/00197/AM18/	RLA File :07/24/040/00102/AM18/	Lic.No/Date:0710111858 04.07.2017	Defer Date: 05.09.2017
	Decision :NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to ask the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.09.2017.			

AGENDA OFFLINE FOR MEETING NO.9/81 DATED 25.05.2017

165.

Case No. AR-140	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 9/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 25.07.2017	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the firm for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

166

Case No. AR-141	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 9/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 25.07.2017	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012.
Decision : NC observed that reply of the firm for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

167

Case No. AR-142	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 9/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 25.07.2017	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013.
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

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Case No. AR-143	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 9/81	HQ File: 01/81/050/00080/AM16/

विदेश व्यापार मंत्रालय
उद्योग भवन, नई दिल्ली-110011
विदेश व्यापार महाविदेशीय
निदेशक जनरल
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

बलजीत सिंह /BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
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विदेश व्यापार महाविदेशीय
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Dated:- 25.07.2017	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015.
Decision : NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 05.09.2017.	

169

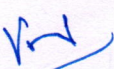
Case No. AR-144	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 9/81	HQ File: 01/81/050/00092/AM16/
Dated:- 25.07.2017	RLA File: 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015.
Decision : NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their reply and defer the case.	
The case stands deferred to 05.09.2017.	

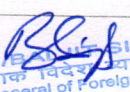
170

Case No. AR-145	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 9/81	HQ File: 01/81/171/00633/AM16/DES.II
Dated:- 25.07.2017	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of AA No. 3710001977 dated 16.08.2012.
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/145-A/R dated 25/07/2017 as under :	
1. Total insulation volume for export items at Sl. No. 1 & 2 may be specified as 3048 Cubic meters & 154.9 cubic meters respectively. 2. Quantities of import item at Sl. No. 1 & 2 may be allowed as 150452 Kgs. & 100304 Kgs. respectively as 1.05 Kgs./Kg. content in export items. 3. Import items at Sl. No. 3 & 5 may be deleted as not imported by the firm 4. Quantity of import item at Sl. No. 4 may be allowed as 315651 Kgs. as 1.05 Kgs./Kg. content in export items.	
RA may take suitable consequential action accordingly.	

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Case No. AR-146	M/S. ALSTOM INDIA LIMITED
Meeting No. 9/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 25.07.2017	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision : NC observed that DHI vide their deficiency letter No.3/190/2015 TWB(B)dated 19.07.2017 has requested the firm to submit the information sought vide UO of even number dated 19.07.2016 .	
The case stands deferred to 05.09.2017.	


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 उद्योग भवन, नई दिल्ली
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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No. AR-147	M/S. ALSTOM INDIA LIMITED
Meeting No. 9/81	HQ File No.: 01/81/050/00345/AM16/ DES-II/
Dated:- 25.07.2017	RLA File No.: 34/24/040/00162/AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: NC decided to ratify the norms for the above AA as per DHI comments vide UO No.TWB 3(216)/2015 dated 15.06.2017(copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-148	M/S. BILCARE LIMITED
Meeting No. 9/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 25.07.2017	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

Case No. AR-149	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 25.07.2017	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

Case No. AR-151	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00221/AM13/DES.II/
Dated:- 25.07.2017	RLA File No: 05/23/040/00125/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to await their reply and defer the case. The case stands deferred to 05.09.2017.	

Case No. AR-152	M/S. JINDAL SAW LIMITED
Meeting No. 9/81	HQ File No: 01/81/50/408/AM13/DES.II
Dated:- 25.07.2017	RLA File No: 05/23/040/000359/AM13

विदेशी मुद्रा विभाग
DINOD KUMAR KASHYAP
Foreign Trade Development Officer
Foreign Ministry, New Delhi
Directorate General of Foreign Trade
Ministry of Commerce
एन सी ई आर न्यू दिल्ली


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi-110011

Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012.
Decision: NC decided to modify the norms for the above AA as per DIPP UO No. 12/57/2017-TSW/152-A/R dated 25/07/2017 as under :	
1. Net weight of export items at Sl. No. 1 & 2 may be increased as 42454.27 MT & 4464.18 MT respectively. 2. Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be modified as 98.672 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 3 viz. Adhesive may be modified as 52.107 MT inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) may be modified as 623.39 MT inclusive of 5 % wastage . 5. Quantity of import item at Sl. No. 7 viz. Wire Mesh may be modified as 10842 Rolls inclusive of 2.5 % wastage as claimed by the firm. 6. Import item No, 24(GI Mould) may be allowed on net to net basis	
RA may take suitable consequential action accordingly.	

177

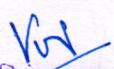
Case No. AR-154	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00442/AM15/DES.II/
Dated:- 25.07.2017	RLA File No: 08/24/040/00002/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0810133370 dated 17.09.2014.
Decision: NC observed that DIPP deficiency letter sent to fir on 07.07.2017 seeking certain information. NC deiced to send a reminder and defer the case.	
The case stands deferred to 05.09.2017.	

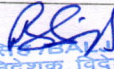
178

Case No. AR-155	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00215/AM16/DES.II/
Dated:- 25.07.2017	RLA File No: 08/24/040/00095/AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0810135610 dated 03.07.2015.
Decision: NC observed that DIPP deficiency letter sent to fir on 07.07.2017 seeking certain information. NC deiced to send a reminder and defer the case.	
The case stands deferred to 05.09.2017.	

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Case No. AR-156	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00481/AM16/DES.II/
Dated:- 25.07.2017	RLA File No: 08/24/040/00092/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0810135611 dated 03.07.2015.
Decision: NC observed that DIPP deficiency letter sent to fir on 07.07.2017 seeking certain	


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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi


 बलजीत सिंह RAJIV SINGH
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

The case stands deferred to 05.09.2017.

Case No. AR-161	M/S. ZENITH PRECISION PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00296/AM15/
Dated:- 25.07.2017	RLA File No: 07/24/040/00082/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0710105419 dated 26.06.2014.

The case stands deferred to 05.09.2017.

Case No. AR- 164	M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00251/AM17/
Dated:- 25.07.2017	RLA File No: 56/24/040/00027/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 5610004971 dated 08.08.2016.

RA may take suitable consequential action accordingly.

Case No. AR- 170	M/S. TRANSLLOY INDIA PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00363/AM10/
Dated:- 25.07.2017	RLA File No: 03/95/040/00402/AM10/
Subject:	Ratification of Norms of Advance Authorization No. 0310539377 dated 25.09.2009.

RA may take suitable consequential action accordingly.

Case No. AR- 235	M/S. PHOENIX FOILS PRIVATE LIMITED
Meeting No. 9/81	HQ File No: 01/81/050/00304/AM17/
Dated:- 25.07.2017	RLA File No: 03/95/040/00739/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310802445 dated 10.02.2016.

VINOD KUMAR KASHAP

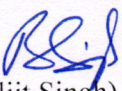
dated 08.05.2017 (copy enclosed).

RA may take suitable consequential action accordingly.

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Case No. AR- 236	M/S. WORTHY ENGINEERING
Meeting No. 9/81	HQ File No: 01/81/050/00468/AM15/
Dated:- 25.07.2017	RLA File No: 07/24/040/00235/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710106811 dated 10.10.2014.
Decision: NC observed that application for the above AA was referred to DIPP for comments. DIPP has informed that application not received by them. NC decided to forward a copy of the application to DIPP and defer the case.	
The case stands deferred to 05.09.2017.	

Date:04.08.2017
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade

बलजीत सिंह /BALJIT SINGH
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(Vinod Kumar Kashyap)
Foreign Trade Development Officer

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Udyog Bhawan, New Delhi

1
25.7.2017

Department of Heavy Industry
TSW(B) Section

DGFT Ref: (i) 01/81/50/313/AM-13/DES.II dated 31.10.2012

AA No: 0310709777, dated 20.09.2012 Crompton Greaves

The information required vide this office U.O of even number 3(35)/2012/TSW(B) dated 01.07.2013, 10.12.2014 and 16.09.2015 is still awaited. We are unable to offer comments in the absence of calculations of core/coil dimension linked with rating of E.P., weight balancing etc. DES-II may dispose off the case as per policy.



(K.K. Tiwari)

Industrial Advisor

Dy.DGFT, DES.II

TSW(B): 3(35)/2012 dated 19-7-2017



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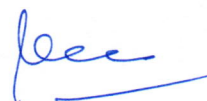
19, 32
25.07.2017

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: (i) AA No:710109092 TTP Technologies
ID No. 01/81/50/323/AM-17/DES.II

(ii) AA No.710109437 TTP Technologies
ID No. 01/81/50/324/AM-17/DES.II

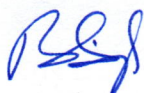
As requested by the applicant, request may be considered under
C-274, C-1647 and packing policy.



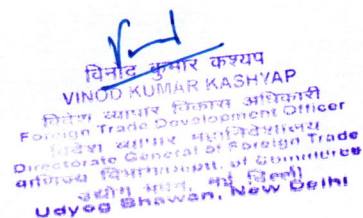
(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES.II

F.No.3/69/2017-TSW(B) 25/7/2017



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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017 - Case No. 44/3/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710109622 dated 04.04.2016)**

Firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

25/7/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/44 dated 25/07/2017



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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25-7-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 40/14/81 (M/s Kineco Kaman Composites India Pvt. Ltd.) (Advance Authorization No. 1710006354 dated 09.06.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items may be restricted as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	120.96 Yards	36	3360 Nos.	71	1344 Nos.	106	336 Nos.	141	392 Nos.
2	2459.14 Yards	37	56 Nos.	72	1008 Nos.	107	672 Nos.	142	112 Nos.
3	1714.9 lbs	38	1344 Nos.	73	672 Nos.	108	37.52 Nos.	143	4.36 Nos.
4	2194.64 Sq.ft.	39	336 Nos.	74	448 Nos.	109	112 Nos.	144	5.21 Nos.
5	1512 ft.	40	1120 Nos.	75	896 Nos.	110	112 Nos.	145	16.8 Nos.
6	43.68 Nos.	41	112 Nos.	76	112 Nos.	111	224 Nos.	146	140 Kgs.
7	8.96 Nos.	42	336 Nos.	77	448 Nos.	112	112 Nos.	147	11.2 Kgs.
8	2.57 Nos.	43	56 Nos.	78	224 Nos.	113	672 Nos.	148	0.56 Nos.
9	67.2 Sq.ft.	44	1008 Nos.	79	224 Nos.	114	1568 Nos.	149	1.68 Nos.
10	280 Nos.	45	896 Nos.	80	336 Nos.	115	224 Nos.	150	56 Nos.
11	112 Nos.	46	112 Nos.	81	112 Nos.	116	2128 Nos.	151	112 Nos.
12	56 Nos.	47	224 Nos.	82	280 Inch	117	112 Nos.	152	112 Nos.
13	7.84 Nos.	48	1120 Nos.	83	123.2 ft.	118	2800 Nos.	153	112 Nos.
14	112Nos.	49	36 Nos.	84	123.2 ft.	119	784 Nos.	154	143.5Yards
15	112 Nos.	50	112 Nos.	85	2016 Nos.	120	784Nos.	155	25.2 Nos.
16	4.44 Nos.	51	224 Nos.	86	60.82 Nos.	121	89.92 Nos.	156	17.37 Nos.
17	2.22 Nos.	52	112 Nos.	87	0.56 Nos.	122	672 Nos.	157	15.84 Nos.
18	2.22 Nos.	53	1120 Nos.	88	1.12 litre	123	672 Nos.	158	76.84 Nos.
19	3.88 Nos.	54	56 Nos.	89	1.12 litre	124	784 Nos.	159	84 Boxes.
20	8.40 Nos.	55	112 Nos.	90	84 Nos.	125	672 Nos.	160	336 Nos.
21	112 Nos.	56	224 Nos.	91	14 Nos.	126	672 Nos.		
22	12.32Nos.	57	1008 Nos.	92	14.12Nos.	127	672 Nos.		
23	56 Nos.	58	1008 Nos.	93	112 Nos.	128	672 Nos.		
24	6.16 Nos.	59	560 Nos.	94	560 Nos.	129	Nil		
25	56 Nos.	60	224 Nos.	95	168 Nos.	130	840 Nos.		
26	56 Nos.	61	1288 Nos.	96	2128 Nos.	131	336 Nos.		
27	112 Nos.	62	728 Nos.	97	112 Nos.	132	112 Nos.		
28	56 Nos.	63	4480 Nos.	98	112 Nos.	133	448 Nos.		
29	168 Nos.	64	672 Nos.	99	112 Nos.	134	56 Nos.		
30	112 Nos.	65	2.8 Nos.	100	2.15 Nos.	135	56 Nos.		
31	56 Nos.	66	336 Nos.	101	1344 Nos.	136	14 Nos.		
32	56 Nos.	67	1120 Nos.	102	672 Nos.	137	56 Nos.		
33	56 Nos.	68	784 Nos.	103	672 Nos.	138	56 Nos.		
34	448 Nos.	69	784 Nos.	104	672 Nos.	139	112 Nos.		
35	1120 Nos.	70	2352 Nos.	105	224Nos.	140	56 Nos.		

बलजीत सिंह / BALJIT SINGH
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2. Quantities of import item at Sl. No. 1, 2, 5, 82, 83, 84 may be allowed inclusive of 2 % wastage
3. Quantities of import item at Sl. No. 3,4 & 9, may be allowed inclusive of 3 % wastage .
4. Import items at Sl. No. 87 to 89, 144, 146, 147 & 154 to 160 put together may be allowed upto 2 % of FOB value of exports..
5. Import item at Sl. No. 129 may be deleted as not required by the firm.
6. Rest of the import items may be allowed on net to net basis.

Norms committee may take a view

 25-7-12

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/57/2017-TSW/52 dated 25/07/2017



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Udyog Bhawan, New Delhi

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 4/23/81 (M/s Neccon Power & Infra Limited)
(Advance Authorization No. 1410000581 dated 19.10.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export items may be specified as under:

Description	Quantity	Net Weight
AAA Conductor WOLF Size 19/3.40MM	987.615 Kms.	460.546 MT
AAA Conductor RECCON Size 7/3.81MM	793.995 Kms.	171.286 MT

2. Quantity of import items at Sl. No. 1 may be reduced as 637236 Kgs. and allowed as 1.02 Kgs./Kg. content in export products per SION at Sl. No. C-1394 for Engineering products

Norms committee may take a view

25/7/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/69 dated 25/07/2017

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Department of Industrial Policy & Promotion
(TSW)

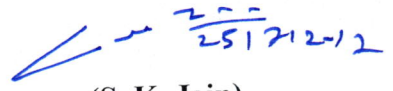
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25.7.2017

NC Meeting dated 25/07/2017 - Case No. 3/20/81 (M/s Kalpataru Power Transmission Limited) (Advance Authorization No. 0810138994 dated 28.10.2016)

Advance Authorisation may be ratified as under:

1. "UOM" of export item may be corrected as "MT".
2. Taking clue from SION C-220, quantity of import item may be allowed as 1.02 Kgs./Kg. content in export item

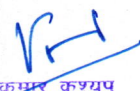
Norms committee may take a view


(S. K. Jain)
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Norms Committee I

DIPP No. 12/57/2017-TSW/72 dated 25/07/2017


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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 5/3/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064433 dated 02.12.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	74	4	183	7	355	10	1680
2	180	5	215	8	363	11	2393
3	150	6	225	9	1605	12	4460

- Words "Chromel-Alumel Conductor, voltage rating 300 V" may be suffixed with the description of export product at Sl. No. 1.
- Words "Copper Conductor, voltage rating 300 V" may be suffixed with the description of export products at Sl. No. 2 to 5, 7, 9 & 11.
- Words "Copper Conductor, voltage rating 600 V" may be suffixed with the description of export products at Sl. No. 6, 8, 10 & 12.
- Quantities of import items at Sl. No 1, 8, 16, 22, 30, 38, 46, 55, 63, 77, 90 & 106 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 12 respectively.
- Quantities of import items (Silicon Rubber) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 2, may be restricted to 107.5 Kgs.
- Quantities of import items (Polyster Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (Auminium Mylar Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (Mica Tape) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import items at Sl. No. 102 & 115 may be restricted as 2137.2 Kgs. & 9673.2 Kgs. respectively.
- Quantities of import items (Fiber Glass Yarn) may be allowed inclusive of 0.1 % wastage as claimed by the firm.
- Quantities of import items (PVC Compound) may be allowed on net to net basis as claimed by the firm. Accordingly quantities of import items at Sl. No. 29, 37, 45, 54, 76 & 92 may be restricted to 1763.3 Kgs., 1012.8 Kgs., 1208.1 Kgs., 1769.8 Kgs., 5632.8 Kgs. & 4858.6 Kgs. respectively.
- Quantities of import items (GI Wire) may be allowed inclusive of 0.3 % wastage as claimed by the firm.
- Quantities of import items (Polyamide Nylon) may be allowed inclusive of 0.1 % wastage as claimed by the firm. Accordingly quantity of import item at Sl. No. 109 may be restricted as 3813.1 Kgs.

Norms committee may take a view

S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/80 dated 25/07/2017

बलजीत सिंह /BALJIT SINGH
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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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25-7-2017

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310809585 dated 5.12.2016 issued in favour of M/s. UM Cables Ltd. Mumbai

Reference DGFT U.O. No 01/81/50/632/AM17/DES-11/33 dated 3.02.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

2. The FOB value of export is Rs.245,388,000.00 (US\$ 3,718,000.00) and CIF value of Import is Rs 208,199,952.00 (US\$ 3,061,764.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Description	UOM	Wastage allowed %	Quantity Recommended
1.	Single Mode Optical Fiber	KM	4.00	167890.9
2.	Polybutylene Terphthalate(PBT)	KG	2.00	123424
3.	Cable filling Compound	KG	1.50	68558.8
4.	HDPE Black Compound(80%)	KG	2.00	866300.7
5.	LLDPE Compound (20%)	KG	2.00	216559.1
6.	Colouring Ink	KG	1.00	198.2


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(16)/2017-IPHW dated 15.05.2017


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Udyog Bhawan, New Delhi

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25-7-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 27/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310810937 dated 03.02.2017)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 21 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 8 to 21.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 4, 5, 12 & 15 to 21.
4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 11, 13 to 17, 19 & 21.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 11, 13 to 17, 19 & 21.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 5, 12, 16, 17 & 21.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 12 & 18.
8. Quantity of import item at Sl. No. 7 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 8.
9. Quantity of import item at Sl. No. 8 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 5 to 7, 9, 10 & 13 to 17.
10. Quantity of import item at Sl. No. 9 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 to 20.
11. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 20.
12. Quantity of import item at Sl. No. 11 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 20.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/89 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310810937 DT. 03.02.2017)

Sr. No.	Size & Type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. ZHFR Insulated Unarmoured Cables Below 1000 V.		
1.01	1 Core X 1.5 Sq. MM	6000	0.122
1.02	1 Core X 2.5 Sq. MM	5500	0.176
1.03	1 Core X 6 Sq. MM	1500	0.098
1.04	1 Core X 25 Sq. MM	2500	0.638
2	Copper Cond. PVC Insulated Unarmoured Cables Below 1000 V.		
2.01	1 Core X 1.5 Sq. MM	26500	0.583
2.02	1 Core X 4 Sq. MM	8000	0.248
2.03	1 Core X 6 Sq. MM	45000	2.880
2.04	1 Core X 16 Sq. MM	2000	0.330
2.05	1 Core X 4 Sq. MM	14500	0.667
2.06	1 Core X 6 Sq. MM	5400	0.351
2.07	1 Core X 6 Sq. MM	5000	0.550
2.08	1 Core X 10 Sq. MM	64260	1.285
2.09	1 Core X 1.5 Sq. MM	103680	3.318
2.10	1 Core X 2.5 Sq. MM	230000	5.060
2.11	1 Core X 1.5 Sq. MM	150000	5.100
2.12	1 Core X 2.5 Sq. MM	10000	2.700
2.13	1 Core X 25 Sq. MM	8640	0.441
2.14	1 Core X 4 Sq. MM	10000	2.380
2.15	1 C X 4 AWG	4000	0.612
2.16	1 C X 6 AWG	166200	2.825
2.17	1 C X 1 SQ MM	94700	2.083
2.18	1 C X 1.5 SQ MM	37600	1.203
2.19	1 C X 2.5 SQ MM	6900	0.317
2.20	1 C X 4 SQ MM	6200	0.403
2.21	1 C X 6 SQ MM	5000	0.550
2.22	1 C X 10 SQ MM	2000	0.330
2.23	1 C X 16 SQ MM		
3	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
3.01	1 Core X 150 Sq. MM	5000	7.650
3.02	1 Core X 120 Sq. MM	1500	1.905
3.03	1 Core X 70 Sq. MM	500	0.370

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3.04	1 Core X 16 Sq.MM	200	0.042
3.05	5 Core X 1.5 Sq.MM	2600	0.663
3.06	4 Core X 2.5 Sq.MM	11000	2.970
3.07	9 Core X 1.5 Sq.MM	3000	1.200
3.08	19 Core X 1.5 Sq.MM	17500	11.725
3.09	4 Core X 4 Sq.MM	23500	8.813
3.10	1 Core X 4 Sq. MM	500	23.050
3.11	2 Core X 6 Sq.MM	2500	1.000
4	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
4.01	3 Core X 10 Sq.MM	1800	0.828
4.02	5 Core X 6 Sq.MM	1500	0.735
4.03	3 Core X 4 Sq.MM	3600	0.918
4.04	3 Core X 50 Sq.MM	5400	9.072
4.05	5 Core X 16 Sq.MM	2700	2.673
4.06	5 Core X 150 Sq.MM	250	1.918
4.07	3 Core X 6 Sq.MM	2500	0.813
4.08	4 Core X 16 Sq. MM	500	450.000
4.09	1 Core X 240 Sq. MM	500	1.165
4.10	4 Core X 10 Sq. MM	500	0.325
4.11	4 Core X 25 Sq. MM	500	0.590
4.12	4 Core X 50 Sq. MM	500	1.030
4.13	4 Core X 70 Sq. MM	500	1.440
4.14	4 Core X 95 Sq. MM	500	1.940
4.15	5 Core X 2.5 Sq. MM	500	0.140
5	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Individually & Overall Shielded PVC Sheathed Armoured Cables below 1000 V.		
5.01	20 T X 1.5 Sq. MM	3983	14.140
5.02	10 Pair X 0.5 Sq. MM	7916	9.420
5.03	10 T X 1.5 Sq. MM	12865	25.859
5.04	5 Pair X 0.5 Sq. MM	21972	14.062
5.05	10 Pair X 0.5 Sq. MM	45000	53.550

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Udyog Bhawan, New Delhi

6	Chromel Alumel Cond. PVC Insulated Individual and Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables below 1000V		
6.01	12 P X 16 AWG	4000	4.320
6.02	24 P X 16 AWG	1500	3.090
7	Chromel Alumel Cond. PVC Insulated Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables below 1000 V.		
7.01	1 P X 16 AWG	5000	3.760
8	Copper Cond. HDPE Insulated Overall Shielded PVC Sheathed Unarmoured Cables below 1000 V.		
8.01	1 P X 18 AWG	500	0.300
9	Copper Cond. PVC Insulated Glass Mica Tape Individual and Overall Shielded PVC Sheathed Unarmoured Instrumentation Cables below 1000 V.		
9.01	2 Pair X 16 AWG	7000	1.400
9.02	3 T X 16 AWG	2000	0.660
9.03	6 Pair X 16 AWG	1500	0.675
9.04	12 Pair X 16 AWG	2000	1.620
10	Copper Cond. PVC Insulated Glass Mica Tape Overall Shielded PVC Sheathed Unarmoured Instrumentation Cables below 1000 V.		
10.01	1 Pair X 16 AWG	14000	1.358
11	Copper Cond. PVC Sheathed Unarmoured Cables below 1000 V.		
11.01	1 C X 10 AWG	34000	2.176
11.02	1 C X 4 AWG	2000	0.475
11.03	1 C X 6 AWG	8000	1.206
11.04	1 C X 10 AWG	21000	1.344
12	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
12.01	7 Core X 1.5 Sq.MM	20000	7.500
13	Copper Conductor PVC Insulated Individual and Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Cables below 1000 V.		
13.01	2 P X 16 AWG	11000	2.200
13.02	3 T X 16 AWG	15000	4.950
13.03	6 P X 16 AWG	27500	12.375


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 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
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13.04	6 T X 16 AWG	10000	5.700
13.05	12 P X 16 AWG	28000	22.680
13.06	12 T X 16 AWG	3500	3.710
13.07	24 P X 16 AWG	11500	13.110
13.08	24 T X 16 AWG	2000	4.000
14	Copper Conductor PVC Insulated Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Instrumentation Cables below 1000 V.		
14.01	2 P X 16 AWG	11000	1.815
14.02	6 P X 16 AWG	35500	12.425
14.03	12 P X 16 AWG	30000	18.600
14.05	24 P X 16 AWG	20000	22.800
14.06	1 P X 16 AWG	83000	8.051
15	Copper Conductor XLPE Insulated Glass Mica Tape PVC Sheathed Unarmoured Cables Below 1000 V		
15.01	3 Core X 10 AWG	20000	7.400
15.02	3 Core X 12 AWG	42000	12.180
15.03	2 Core X 14 AWG	14000	3.360
15.04	5 Core X 10 AWG	500	0.265
15.05	5 Core X 14 AWG	1700	0.553
15.06	17 Core X 10 AWG	3000	4.320
15.07	17 Core X 14 AWG	31000	24.180
15.06	31 Core X 10 AWG	1800	4.266
15.07	31 Core X 14 AWG	12000	15.000
16	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
16.01	10 Pair X 0.5 Sq. MM	13701	11.235
16.02	20 Pair X 0.5 Sq. MM	12000	16.800
17	Copper Cond. Covered with Glass Mica Tape XLPE Insulated PVC Sheathed Armoured Cables below 1000 V		
17.01	24 Core X 2.5 Sq. MM	7821	15.251
17.02	24 Core X 2.5 Sq. MM	40000	78.000
18	Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables Below 1000 V.		
18.01	1 Core X 800 Sq. MM	1000	8.700


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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

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विनोद कुमार कश्यप
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 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 उद्योग भवन, नई दिल्ली
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19	Copper Conductor XLPE Insulated PVC Sheathed AL. Wire Armoured Cables Below 1000 V.		
19.01	1 Core X 400 Sq. MM		12.780
19.02	1 Core X 400 Sq. MM	3000	12.780
		3000	
20	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed AL. Wire Armoured Cables 11 KV.		
20.01	1 Core X 400 Sq.MM		19.000
		4000	
21	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
21.01	2 Core X 25 Sq. MM		23.520
21.02	3 Core X 25 Sq. MM	24000	48.600
21.03	3 Core X 35 Sq. MM	36000	20.280


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 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 Udyog Bhawan, New Delhi

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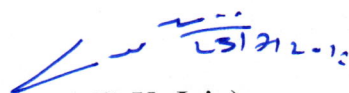
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 28/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310810941 dated 03.02.2017)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No. 1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 10 & 12 to 16.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 11, 15 & 16.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 4, 6 to 12, 15 & 16.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 3 to 11 & 13 to 15.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 to 11 & 13 to 15.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 11, 12 & 16.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 4, 6 to 12 & 14.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 11, 12 & 16.
10. Quantity of import item at Sl. No. 9 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 12 & 16.
11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6, 7, 9 & 10.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 7, 8 & 9.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/57/2017-TSW/90 dated 25/07/2017



**बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011**



**विनोद कुमार कश्यप
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi**

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310810941 DT. 03.02.2017)

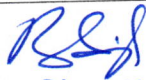
Sr. No.	Size & Type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
1.01	3 Core X 240 Sq.MM	2000	25.460
1.02	3 Core X 95 Sq.MM	2000	12.760
		4000	38.220
2	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
2.01	3 Core X 25 Sq.MM	30000	46.500
2.02	4 Core X 25 Sq.MM	30000	56.100
2.03	3 Core X 25 Sq.MM	30000	46.500
2.04	4 Core X 25 Sq.MM	40000	74.800
		130000	223.900
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
3.01	3 Core X 16 Sq.MM	995	1.095
3.02	4 Core X 16 Sq.MM	1210	1.730
3.03	5 Core X 16 Sq.MM	3245	5.127
3.04	5 Core X 25 Sq.MM	4690	10.365
3.05	5 Core X 35 Sq.MM	1490	4.127
3.06	5 Core X 35 Sq.MM	6690	23.281
3.07	4.5 Core X 50 Sq.MM	5725	26.221
3.08	4.5 Core X 70 Sq.MM	590	0.850
3.09	2 Core X 35 Sq.MM	595	1.047
3.10	2 Core X 50 Sq.MM	4720	6.844
3.11	3 Core X 25 Sq.MM	1320	2.350
3.12	3 Core X 35 Sq.MM	310	1.500
3.13	3.5 Core X 120 Sq.MM	300	1.836
3.14	3.5 Core X 150 Sq.MM	2750	20.295
3.15	3.5 Core X 185 Sq.MM	300	2.781
3.16	3.5 Core X 240 Sq.MM	2640	5.914
3.17	4 Core X 35 Sq.MM	315	0.999
3.18	3.5 Core X 70 Sq.MM	3220	19.706
3.19	3.5 Core X 150 Sq.MM	1775	13.117
3.20	3.5 Core X 185 Sq.MM	24475	226.883
3.21	3.5 Core X 240 Sq.MM	700	0.518
3.22	2 Core X 10 Sq.MM	2780	2.391
3.23	3 Core X 10 Sq.MM	20580	9.776
3.24	3 Core X 4 Sq.MM	37150	31.206
3.25	10 Core X 2.5 Sq.MM	2285	2.079
3.26	12 Core X 2.5 Sq.MM	18735	7.307
3.27	3 Core X 2.5 Sq.MM	2175	2.219
3.28	4 Core X 10 Sq.MM	10410	4.632
3.29	4 Core X 2.5 Sq.MM	2695	2.075
3.30	4 Core X 6 Sq.MM	3110	3.452
3.31	5 Core X 10 Sq.MM	17055	8.101
3.31	5 Core X 2.5 Sq.MM		

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विनोद कुमार कश्यप
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Foreign Trade Development Officer
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3.32	5 Core X 4 Sq.MM	2740	1.891
3.33	5 Core X 6 Sq.MM	700	0.588
3.34	3 Core X 35 Sq.MM	10000	19.000
3.35	27 Core X 2.5 Sq.MM	6000	10.020
3.36	37 Core X 2.5 Sq.MM	6000	12.240
3.37	4 G X 35 Sq.MM	1820	4.077
		212290	497.639
4	Copper Cond. XLPE Insulated Cu Wire Screened with Cu. Tape PVC Sheathed Armoured Cables Below 1000 V.		
4.01	3.5 Core X 95 Sq.MM	2680	15.035
5	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.		
5.01	1 Core X 150 Sq.MM	500	0.704
5.02	1 Core X 25 Sq.MM	500	0.130
5.03	1 Core X 50 Sq.MM	3415	1.615
5.04	1 Core X 70 Sq.MM	1945	1.292
5.05	1 Core X 95 Sq.MM	960	0.878
5.06	1 Core X 120 Sq.MM	6745	7.694
		14065	12.313
6	Copper Cond. XLPE Insulated HDPE , PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
6.01	2 Pair X 1.5 Sq.MM	2000	1.580
6.02	5 Pair X 1.5 Sq.MM	1500	1.845
6.03	10 Pair X 1.5 Sq.MM	1000	1.790
6.04	20 Pair X 1.5 Sq.MM	1000	2.870
6.05	1 Pair X 0.9 Sq.MM	1000	0.530
6.06	30 Pair X 1.5 Sq.MM	1000	3.680
		7500	12.295
7	Copper Cond. Covered With Glass Mica Tape XLPE Insulated Individual and Overall Shielded HDPE , PVC Sheathed Armoured Cables Below 1000 V.		
7.01	15 T X 1.5 Sq.MM	1000	4.000
8	Copper Cond. Covered With Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V		
8.01	1 Pair X 1.5 Sq.MM	1000	0.315
9	Copper Cond. Covered With Glass Mica Tape XLPE Insulated Overall Shielded HDPE PVC Sheathed Armoured Cables Below 1000 V		
9.01	1 T X 1.5 Sq.MM	1000	0.710
10	Copper Cond. XLPE Insulated HDPE , PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
10.01	2 Core X 2.5 Sq.MM	1000	0.770
11	Aluminium Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
11.01	3 Core X 120 Sq.MM	4100	21.648
11.02	3 Core X 240 Sq.MM	7200	59.753
		11300	81.401


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विनोद कुमार कश्यप
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12	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV		
12.01	3 Core X 70 Sq.MM	3000	16.140
13	Copper Conductor PVC Insulated PVC Sheathed G.S.Tape Armoured Cables For 1100 V.		
13.01	30 Core X 1.5 Sq.MM	3000	3.930
13.02	24 Core X 1.5 Sq.MM	5500	6.210
13.03	12 Core X 1.5 Sq.MM	4500	3.204
14	Copper Conductor PVC Insulated PVC Sheathed Armoured Cables For 1100 V.		
14.01	6 Core X 1.5 Sq.MM	3000	1.671
14.02	2 Core X 2.5 Sq.MM	1500	0.836
14.03	2 Core X 6 Sq.MM	6000	4.338
		10500	6.845
15	Copper Cond. Polythene Insulated Jelly Filled Polythene Inner Sheathed PVC Outer Sheathed AL. Wire Screened Double Steel Tape Armoured Cables Below 1000 V.		
15.01	6 Q X 0.9 Sq.MM	1000	1.450
16	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed AL. Wire Armoured Cables 11 KV.		
16.01	1 Core X 150 Sq.MM	2000	4.480


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 वाणिज्य विभाग, नई दिल्ली
 Udyog Bhawan, New Delhi

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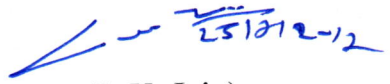
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017- Case No. 29/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310810938 dated 03.02.2017)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 to 6 & 8 to 14.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6 to 8 & 13.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 2 & 4 to 13.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 6, 8, 9 & 11.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 4 & 7 to 10.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 5, 7, 10 & 12 to 14.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 5, 7, 10 & 12 to 14.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4 & 7 to 10.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 5, 7 & 9 to 11.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/91 dated 25/07/2017



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310810938 DT. 03.02.2017)

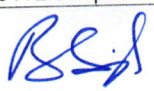
Sr. No.	Size & Type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. ZHFR Insulated Unarmoured Cables Below 1000 V.		
1.01	1 Core X 25 Sq.MM	400	0.098
1.02	1 Core X 16 Sq.MM	2400	0.376
1.03	1 Core X 4 Sq.MM	4000	0.182
1.04	1 Core X 2.5 Sq.MM	11600	0.360
1.05	1 Core X 1.5 Sq.MM	10100	0.212
1.06	1 Core X 1 Sq.MM	8500	0.138
2	Aluminium Cond. XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
2.01	4 Core X 25 Sq.MM	3823	2.103
3	Copper Conductor PVC Insulated Cu Wire Screened with Cu. Tape PVC Sheathed Unarmoured Cables Below 1000 V.		
3.01	1 Core X 240 Sq.MM	3552	14.457
4	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Al. Wire Armoured Cables 11 KV.		
4.01	1 Core X 300 Sq.MM	825	3.168
4.02	1 Core X 300 Sq.MM	825	3.168
5	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
5.01	7 Core X 2.5 Sq.MM	6000	2.982
5.02	19 Core X 2.5 Sq.MM	4000	5.228
5.03	7 Core X 2.5 Sq.MM	18000	8.946
5.04	19 Core X 2.5 Sq.MM	2000	2.614
5.05	7 Core X 2.5 Sq.MM	9000	4.473
5.06	19 Core X 2.5 Sq.MM	4000	5.228
5.07	27 Core X 2.5 Sq.MM	6000	10.020
5.08	3 Core X 25 Sq.MM	34000	52.360
5.09	2 Core X 35 Sq.MM	4000	6.120
5.10	5 Core X 35 Sq.MM	6000	16.080
5.11	2 Core X 25 Sq.MM	8100	8.991
5.12	4 Core X 70 Sq.MM	18000	70.740
5.13	4 Core X 95 Sq.MM	13000	65.780
5.14	4 Core X 120 Sq.MM	10000	64.800
5.15	3 Core X 185 Sq.MM	1000	7.270
5.16	5 Core X 70 Sq.MM	2000	9.780
5.17	3 Core X 25 Sq.MM	34000	52.360
5.18	2 Core X 35 Sq.MM	4000	6.120
5.19	5 Core X 35 Sq.MM	6000	16.080
5.20	2 Core X 25 Sq.MM	8000	8.880
5.21	4 Core X 70 Sq.MM	18000	70.740
5.22	3 Core X 185 Sq.MM	1000	7.270
5.23	5 Core X 70 Sq.MM	3000	14.670

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6	Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.		
6.01	1 Core X 300 Sq.MM	7500	24.848
6.02	1 Core X 500 Sq.MM	3000	16.104
6.03	1 Core X 500 Sq.MM	3000	16.104
6.04	1 Core X 300 Sq.MM	7500	24.848
6.05	1 Core X 300 Sq.MM	7500	24.848
6.06	1 Core X 400 Sq.MM	5000	21.300
7	Aluminium Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
7.01	3 Core X 95 Sq.MM	3000	14.070
7.02	3 Core X 185 Sq.MM	3000	19.470
8	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.		
8.01	1 Core X 500 Sq.MM	3000	17.922
9	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
9.01	3 Core X 95 Sq.MM	3000	19.200
9.02	3 Core X 120 Sq.MM	3000	22.293
10	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
10.01	3 Core X 150 Sq.MM	2250	18.968
10.02	3 Core X 95 Sq.MM	3000	19.140
10.03	3 Core X 95 Sq.MM	4000	25.520
11	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
11.01	3 Core X 150 Sq.MM	1000	6.109
11.02	3 Core X 150 Sq.MM	1000	6.109
12	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
12.01	1 Core X 400 Sq.MM	1000	3.746
12.02	1 Core X 400 Sq.MM	1000	3.746
12.03	4 Core X 120 Sq.MM	500	4.505
12.04	4 Core X 95 Sq.MM	500	1.835
13	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.		
13.01	1 Core X 185 Sq.MM	3000	6.408
13.02	1 Core X 185 Sq.MM	3000	6.408
13.03	1 Core X 120 Sq.MM	4500	6.165
14	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
14.01	4 Core X 2.5 Sq.MM	3000	0.885
14.02	3 Core X 1.5 Sq.MM	3000	0.600
14.03	3 Core X 2.5 Sq.MM	5000	1.225


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14.04	3 Core X 0.75 Sq.MM	1000	0.155
14.05	4 Core X 6 Sq.MM	2000	1.060
14.06	4 Core X 10 Sq.MM	1000	0.740
14.07	4 Core X 4 Sq.MM	3000	1.260
14.08	4 Core X 35 Sq.MM	1000	1.840
14.09	4 Core X 50 Sq.MM	500	1.300

B.S.

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V.K.

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25.7.2017

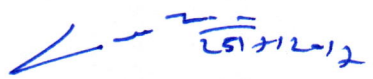
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 30/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310810940 dated 03.02.2017)**

Advance Authorisation may be ratified as under:

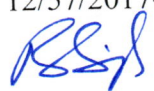
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 20 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 18 & 19.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 & 19.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 2, 4 to 16, 18 & 19.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 7, 8, 12 & 14 to 16.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 18 & 19.
7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 3 to 6, 9 to 11, 13, 17 & 19.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 to 6, 9 to 11, 13, 17 & 19.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 18 & 19..
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 2, 4, 5, 9 to 11, 13 to 16 & 19.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 6, 7, 8, 10 to 12 & 14 to 16.
12. Quantity of import item at Sl. No. 11 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 13

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/92 dated 25/07/2017


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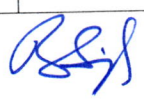
EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310810940 DT. 03.02.2017)

Sr. No.	Size & Type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
1.01	3 Core X 25 Sq.MM	36000	55.440
1.02	4 Core X 25 Sq.MM	32000	59.840
1.03	27 Core X 1.5 Sq.MM	6000	7.380
1.04	2 Core X 16 Sq.MM	500	0.440
1.05	4 Core X 4 Sq.MM	800	0.448
1.06	3 Core X 4 Sq.MM	850	0.408
1.07	3 Core X 2.5 Sq.MM	445	0.174
1.08	2 Core X 50 Sq.MM	500	0.850
1.07	5 Core X 4 Sq.MM	800	0.552
1.08	5 Core X 2.5 Sq.MM	470	0.240
1.09	4 Core X 10 Sq.MM	2200	2.244
1.10	2 Core X 10 Sq.MM	500	0.375
1.11	2 Core X 35 Sq.MM	800	1.112
1.12	2 Core X 240 Sq.MM	2000	13.560
1.13	2 Core X 185 Sq.MM	2900	15.863
1.14	2 Core X 150 Sq.MM	4700	19.975
1.15	2 Core X 120 Sq.MM	3200	11.424
1.16	3 Core X 10 Sq.MM	700	0.602
1.17	2 Core X 25 Sq.MM	500	0.570
1.18	2 Core X 95 Sq.MM	2100	6.363
1.19	4 Core X 10 Sq.MM	1000	1.010
1.20	4 Core X 16 Sq.MM	1000	1.470
1.21	4 Core X 25 Sq.MM	500	0.890
1.22	4 Core X 50 Sq.MM	500	1.415
1.23	4 Core X 95 Sq.MM	300	1.542
1.22	3 Core X 2.5 Sq.MM	6000	2.310
1.23	4 Core X 35 Sq.MM	1330	2.979
1.24	4 Core X 10 Sq.MM	1500	1.515
1.25	2 Core X 10 Sq.MM	12000	8.880
1.26	4 Core X 16 Sq.MM	2000	2.940
1.27	4 Core X 240 Sq.MM	2314	27.699
1.28	4 Core X 95 Sq.MM	1145	5.885
1.29	4 Core X 50 Sq.MM	1100	3.113
1.30	4 Core X 25 Sq.MM	650	1.157
1.31	4 Core X 185 Sq.MM	870	8.265
1.32	4 Core X 120 Sq.MM	1040	6.802
1.33	12 Core X 2.5 Sq.MM	43000	40.420
1.34	3 Core X 25 Sq.MM	22000	33.880
1.35	3 Core X 16 Sq.MM	3200	3.520
1.36	5 Core X 35 Sq.MM	600	1.662
1.37	3 Core X 25 Sq.MM	5000	7.250
1.38	4 Core X 35 Sq.MM	500	1.120
1.39	3 Core X 10 Sq.MM	3500	3.010
1.40	3 Core X 4 Sq.MM	13500	6.413


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1.41	3 Core X 6 Sq.MM	20000	11.600
2	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
2.01	7 Core X 1.5 Sq.MM	20000	7.500
2.02	37 Core X 2.5 Sq.MM	3000	6.120
3	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
3.01	2 Core X 6 Sq.MM	2500	1.000
4	Copper Cond. XLPE Insulated Individually & Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
4.01	10 Pair X 0.5 Sq. MM	40000	35.600
4.02	20 Pair X 0.5 Sq. MM	43000	57.190
4.03	5 Pair X 0.5 Sq.MM	1100	0.627
4.04	10 Pair X 0.5 Sq.MM	800	0.824
5	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
5.01	10 Pair X 0.5 Sq. MM	89000	53.400
5.02	5 Pair X 0.5 Sq.MM	57000	21.945
5.03	1 T X 1.5 Sq.MM	7000	1.960
5.04	5 Pair X 1.5 Sq.MM	1095	0.712
5.05	10 Pair X 1.5 Sq.MM	800	0.968
5.06	20 Pair X 1.5 Sq.MM	1730	3.235
5.07	5 Pair X 1.5 Sq.MM	950	0.618
5.08	1 Pair X 2.5 Sq.MM	500	0.173
6	Copper Conductor XLPE Insulated Glass Mica Tape PVC Sheathed Unarmoured Cables Below 1000 V.		
6.01	3 Core X 10 AWG	20000	7.400
6.02	3 Core X 12 AWG	42000	12.180
6.03	2 Core X 14 AWG	14000	3.360
6.04	5 Core X 10 AWG	500	0.265
6.05	5 Core X 14 AWG	1700	0.553
6.06	17 Core X 10 AWG	3000	4.320
6.07	17 Core X 14 AWG	31000	24.180
6.08	31 Core X 10 AWG	1800	4.266
6.09	31 Core X 14 AWG	12000	15.000
7	Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Unarmoured Cables Below 1000 V.		
7.01	2 Core X 2.5 Sq.MM	2000	0.550
7.02	5 Pair X 0.5 Sq.MM	1000	0.277
7.03	20 Pair X 0.5 Sq.MM	1000	0.610
7.04	10 Pair X 0.5 Sq.MM	2000	1.032
7.05	2 Core X 2.5 Sq.MM	1000	0.275


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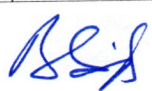
8	Copper Cond. XLPE Insulated Glass Mica Tape ZHFR Sheathed Unarmoured Instrumentation Cables Below 1000 V.		
8.01	20 Pair X 0.5 Sq.MM	1000	0.440
8.02	5 Pair X 0.5 Sq.MM	1000	0.134
8.03	10 Pair X 0.5 Sq.MM	1000	0.242
8.04	1 Pair X1 Sq.MM	9000	0.945
8.05	1 T X1.5 Sq.MM	3000	0.480
8.06	20 Pair X 0.5 Sq.MM	2500	1.100
8.07	5 Pair X 0.5 Sq.MM	5500	0.737
9	Copper Cond. XLPE Insulated Individual and Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
9.01	2 Pair X 1.5 Sq.MM	1000	0.460
9.02	10 Pair X 1.5 Sq.MM	1000	1.350
9.03	2 T X 1.5 Sq.MM	1000	0.540
9.04	7 T X 1.5 Sq.MM	3000	3.600
9.05	10 T X 1.5 Sq.MM	6000	9.840
9.06	5 Pair X 0.5 Sq.MM	53000	25.440
9.07	20 Pair X 0.5 Sq.MM	6000	7.980
9.08	5 T X 1.5 Sq.MM	37000	37.000
9.09	2 Pair X 1.5 Sq.MM	26000	11.960
9.10	10 Pair X 1.5 Sq.MM	10000	13.500
9.11	2 T X 1.5 Sq.MM	3000	1.620
9.12	7 T X 1.5 Sq.MM	6500	7.800
9.13	10 T X 1.5 Sq.MM	89000	145.960
10	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
10.01	20 Pair X 0.5 Sq.MM	2000	2.820
10.02	2 Pair X 0.5 Sq.MM	49000	18.130
10.03	5 Pair X 0.5 Sq.MM	2500	1.300
10.04	10 Pair X 0.5 Sq.MM	5000	4.100
10.05	20 Pair X 0.5 Sq.MM	2000	2.820
10.06	5 Pair X 0.5 Sq.MM	38000	19.760
11	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Individual and Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
11.01	20 Pair X 0.5 Sq.MM	19000	33.440
11.02	5 T X 1.5 Sq.MM	10000	12.300
11.03	10 T X 1.5 Sq.MM	15000	30.150
11.04	5 T X 1.5 Sq.MM	34000	41.820
11.05	10 T X 1.5 Sq.MM	2000	4.020
12	Copper Cond. XLPE Insulated , Glass Mica Tape Overall Shielded ZHFR Sheathed Unarmoured Cables Below 1000 V.		
12.01	2 Pair X 0.5 Sq.MM	1000	0.422
12.02	5 Pair X 0.5 Sq.MM	6000	0.804
12.03	10 Pair X 0.5 Sq.MM	3000	0.726

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13	Copper Cond. XLPE Insulated PVC ,Lead Inner Sheathed PVC Outer Sheathed Armoured Cables Below 1000 V.		
13.01	3 Core X 6 Sq.MM	4600	6.670
13.02	4 Core X 6 Sq.MM	600	1.050
13.03	2 Core X 10 Sq.MM	1000	1.700
13.04	4 Core X 10 Sq.MM	2400	5.040
13.05	2 Core X 6 Sq.MM	2200	2.948
13.06	4 Core X 95 Sq.MM	650	5.369
13.07	4 Core X 50 Sq.MM	500	2.465
13.08	4 Core X 70 Sq.MM	500	3.135
13.09	4 Core X 120 Sq.MM	670	6.492
13.10	4 Core X 185 Sq.MM	2150	29.928
14	Copper Cond. Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
14.01	13 Core X 2.5 Sq.MM	1095	1.344
14.02	3 Core X 2.5 Sq.MM	600	0.287
14.03	13 Core X 10 Sq.MM	465	1.240
14.04	5 Pair X 0.5 Sq.MM	3000	2.190
14.05	3 Core X 4 Sq.MM	1000	0.548
14.06	3 Core X 10 Sq.MM	1000	0.938
14.07	3 Core X 16 Sq.MM	1000	1.166
14.08	2 Core X 25 Sq.MM	1000	1.255
15	Copper Cond. Covered With Glass Mica Tape XLPE Insulated Overall Shielded ZHFR Sheathed Armoured Instrumentation Cables Below 1000 V.		
15.01	2 Pair X 1.5 Sq.MM	450	0.279
15.02	5 Pair X 1.5 Sq.MM	900	0.729
15.03	1 Pair X 1.5 Sq.MM	1400	0.476
15.04	1 T X 2.5 Sq.MM	450	0.211
16	Copper Cond. Covered With Glass Mica Tape XLPE Insulated Individual And Overall Shielded ZHFR Sheathed Armoured Instrumentation Cables Below 1000 V.		
16.01	5 T X 2.5 Sq.MM	800	1.320
16.02	10 T X 0.5 Sq.MM	1100	1.727
16.03	20 T X 0.5 Sq.MM	750	1.793
17	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.		
17.01	1 Core X 35 Sq.MM	1000	0.350
17.02	1 Core X 6 Sq.MM	8000	0.544
17.03	1 Core X 16 Sq.MM	4000	0.664
17.04	1 Core X 25 Sq.MM	4000	1.040
17.05	1 Core X 50 Sq.MM	1000	0.473
17.06	1 Core X 120 Sq.MM	1250	1.426


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18	Aluminium Cond. Covered with Semi. Cond. Compound XLPE Insulated CU. Wire Screened with Cu. Tape MDPE Sheathed Unarmoured Cables 33 KV.		
18.01	3 Core X 95 Sq.MM (3X1X95 SQ MM)	2000	8.600
19	Aluminium Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
19.01	1 Core X 400 Sq.MM	4500	26.010
19.02	1 Core X 185 Sq.MM	3000	10.530
20	Stranded Round Compacted Copper Conductor		
20.01	1 Core X 120 Sq.MM	6400	6.566


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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 31/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310811235 dated 15.02.2017)**

Norms for export items at Sl. No. 1 to 11 may be fixed as under and for fixation of Norms for export item at Sl. No. 12, Ministry of Information Technology may be consulted:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 11.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 4 & 6.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 7.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 3, 6 & 7.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 1, 5 & 6.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 , 4, 5 & 8 to 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 , 4, 5 & 8 to 11.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 5 & 6.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 5 & 7 to 9.
11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs./kg content in the export items at Sl. No. 8 to 10.

Norms committee may take a view

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(S. K. Jain)
Development Officer

Norms Committee II

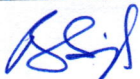
DIPP No. 12/57/2017-TSW/93 dated 25/07/2017

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EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310811235 DT. 15.02.2017)

Sr. No.	Size & Type Of Cables	UOM	QTY	Total Cable wt (MTs)
1	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 22 KV			
1.01	1 Core X 120 Sq.MM	MTR	2000	4.400
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.			
2.01	3 Core X 185 Sq.MM	MTR	1500	10.905
2.02	3 Core X 25 Sq.MM	MTR	10000	15.400
2.03	3 Core X 25 Sq.MM	MTR	12000	18.480
3	Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.			
3.01	1 Core X 95 Sq.MM	MTR	4000	4.496
3.02	1 Core X 240 Sq.MM	MTR	6000	16.140
3.03	1 Core X 240 Sq.MM	MTR	6000	16.140
4	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.			
4.01	1 Core X 240 Sq.MM	MTR	4500	12.105
4.02	1 Core X 500 Sq.MM	MTR	2000	10.680
4.03	1 Core X 240 Sq.MM	MTR	3000	8.070
4.04	1 Core X 500 Sq.MM	MTR	3000	16.020
5	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV			
5.01	3 Core X 70 Sq.MM	MTR	3000	16.260
6	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.			
6.01	1 Core X 120 Sq.MM	MTR	2000	3.740
7	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.			
7.01	4 Core X 400 Sq.MM	MTR	1000	18.990
7.02	3 Core X 25 Sq.MM	MTR	20000	31.000
7.03	4 Core X 400 Sq.MM	MTR	1000	18.990
8	Copper Conductor HDPE Insulated PVC Sheathed Armoured Cables Below 1000 V.			
8.01	2 PAIR X 24 AWG	MTR	6000	1.896
9	Copper Conductor HDPE Insulated PVC Sheathed Armoured Instrumentation Cables Below 1000 V.			
9.01	4 PAIR X 0.9 SQ MM	MTR	5000	2.400
10	Copper Conductor HDPE Insulated PVC Sheathed Unarmoured Instrumentation Cables Below 1000 V.			
10.01	25 PAIR X 0.9 SQ MM	MTR	6000	6.000


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11	Copper Conductor Polythene Insulated PVC Sheathed Unarmoured CAT-6 Cables.			
11.01	4 P CAT-6	MTR	14030	0.550
12	Optical Fiber Cable (Various Types)			
12.01	OFC SM G.652D 4F MULTITUBE PVC OUTER JACKET	KM	18	2.340
12.02	OFC SM G.652D 24F MULTITUBE PVC OUTER JACKET	KM	8	1.080
12.03	OFC SM G.652D 12F MULTITUBE PVC OUTER JACKET	KM	2	0.264

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017- Case No. 26/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310811519 dated 01.03.2017)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 5.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5 & 7.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 Kgs./kg content in the export item at Sl. No. 5.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 3 to 5.
7. Quantity of import item at Sl.No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 6 & 7.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 6 & 7.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 to 5.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 6 & 7.

Norms committee may take a view

25.7.2017

(S. K. Jain)

Development Officer

Norms Committee II

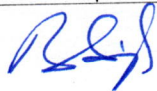
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EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310811519 DT.01.03.2017)

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
1.01	37 Core X 2.5 Sq.MM	4500	9.180
1.02	3 Core X 25 Sq.MM	4000	6.160
2	Copper Cond. XLPE Insulated PVC Sheathed Uarmoured Cables Below 1000 V.		
2.01	1 Core X 630 Sq.MM	1000	6.250
2.02	1 Core X 150 Sq.MM	2000	2.648
3	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Unarmoured Cables 24 KV.		
3.01	1 Core X 400 Sq.MM	500	2.270
4	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu Wire Screened with Cu. Tape MDPE Sheathed Unarmoured Cables 36 KV.		
4.01	1 Core X 240 Sq.MM	1411	5.362
5	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 33 KV.		
5.01	1 Core X 120 Sq.MM	1000	2.580
6	Copper Cond. PVC Insulated PVC Sheathed Armoured Composite Cables Below 1000 V.		
6.01	7 Pair X 18 AWG (1TX14 AWG+7PX18 AWG)	3000	5.508
7	Sector Shaped Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
7.01	3 Core X 25 Sq.MM	6000	8.100


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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 1/26/81 M/s KEI Industries Limited) (Advance Authorization No. 0510401832 dated 02.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	97.06	5	826.92	9	1629.75	13	4059.08
2	123.91	6	903.43	10	2338.38	14	5860.9
3	123.98	7	1367.58	11	216.72		
4	162.55	8	1960.54	12	1830.81		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 4, as per Engineering Table-4.
 - b) For Export products mentioned at Sl. No. 5 to 10 as 462.3 Kgs./Km, 437.92 Kgs./Km, 684.5 Kgs./Km, 1155.7 Kgs./Km, 822.1Kgs./Km & 1368.8 Kgs./Km respectively, taking clue from Engineering Table 4.
 - c) For Export product mentioned at Sl. No. 11, as per Engineering Table-5.
 - d) For Export products mentioned at Sl. No. 12 to 14, as 1.01 Kgs./kg content in the export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 14.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 12 & 14.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 12 & 14.
6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export product at Sl. No. 13.
7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 12, as per Engineering Table-5.
 - b) For Export product mentioned at Sl. No. 13 as applied for i.e. 1138.50 Kgs./Km, taking clue from Engineering Table 5.
 - c) For Export product mentioned at Sl. No. 14, as 1.01 Kgs./kg content in the export products.
8. Quantity of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./Kg. content in export products at Sl. No. 1 to 11 & 13 .
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 12, 13 & 14.

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10. Quantities of import item at Sl. No. 9 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 11.
11. Quantities of import item at Sl. No. 10 viz. Wooded drum may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/97 dated 25/07/2017


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Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017 - Case No. 3/3/81 (M/s Maharashtra Seamless Limited)
(Advance Authorization No. 0510401821 dated 02.03.2017)**

Advance Authorisation may be ratified as under:

1. Words " Wall thickness 8.90 mm" may be suffixed with the description of export items at Sl. No. 1, 2 & 5.
2. Words " Wall thickness 6.70 mm" may be suffixed with the description of export item at Sl. No. 3.
3. Words " Wall thickness 9.90 mm" may be suffixed with the description of export item at Sl. No. 4.
4. Words "of relevant grade" may be suffixed with the description of import items at Sl. No. 1 to 5 and their quantities may be allowed as 1.05 MT/MT content in the export items at Sl. No. 1 to 5 respectively.

Norms committee may take a view

25.7.2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/98 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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25.7.2017

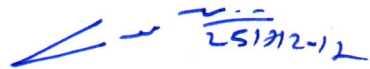
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 25/3/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310811684 dated 07.03.2017)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5.
4. Quantity of import item at Sl .No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 5.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5 .
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 5.
7. Quantity of import item at Sl. No. 6 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 5 .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

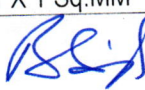
DIPP No. 12/57/2017-TSW/102 dated 25/07/2017


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Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310811684 DT. 07.03.2017)

Sr. No.	Size & Type Of Cables	Qty (MTRS)	Total Cable wt (MTs)
1	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
1.01	5 Pair X 2.5 Sq.MM	1854	1.965
1.02	10 Pair X 2.5 Sq.MM	1272	2.112
1.03	20 Pair X 2.5 Sq.MM	3660	10.541
1.04	1 Pair X 2.5 Sq.MM	624	0.218
1.05	5 Pair X 1 Sq.MM	3852	2.196
1.06	10 Pair X 1 Sq.MM	1956	2.015
1.07	20 Pair X 1 Sq.MM	4908	7.656
1.08	1 Pair X 1.5 Sq.MM	7776	2.216
1.09	1 Pair X 1.5 Sq.MM	792	0.226
1.10	5 Pair X 1 Sq.MM	6366	3.629
1.11	10 Pair X 1 Sq.MM	1140	1.174
1.12	20 Pair X 1 Sq.MM	8880	13.853
2	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
2.01	1 Pair X 2.5 Sq.MM	3600	1.422
2.02	5 Pair X 2.5 Sq.MM	10908	12.871
2.03	10 Pair X 2.5 Sq.MM	3222	5.916
2.04	20 Pair X 2.5 Sq.MM	1938	6.184
2.05	1 Pair X 2.5 Sq.MM	1524	0.602
2.06	2 Pair X 2.5 Sq.MM	1167	0.829
2.07	10 Pair X 2.5 Sq.MM	3000	5.508
2.08	20 Pair X 2.5 Sq.MM	4956	15.815
2.09	5 Pair X 1 Sq.MM	6948	4.655
2.10	10 Pair X 1 Sq.MM	1212	1.442
2.11	20 Pair X 1 Sq.MM	960	1.726
2.12	1 Pair X 1.5 Sq.MM	13308	4.392
2.13	5 Pair X 1 Sq.MM	4572	3.063
2.14	10 Pair X 1 Sq.MM	4074	4.848
2.15	2 Pair X 1 Sq.MM	5466	2.487
2.16	5 Pair X 1 Sq.MM	1704	1.142
2.17	10 Pair X 1 Sq.MM	2580	3.070
2.18	20 Pair X 1 Sq.MM	912	1.640


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विनोद कुमार कश्यप
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3	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Individual & Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
3.01	5 Pair X 1 Sq.MM	10068	7.652
3.02	10 Pair X 1 Sq.MM	3372	4.721
3.03	20 Pair X 1 Sq.MM	2508	5.442
3.04	5 T X 1 Sq.MM	1176	1.082
3.05	10 T X 1 Sq.MM	4626	7.864
3.06	1 T X 1.5 Sq.MM	16056	5.941
3.07	20 T X 1 Sq.MM	4128	12.012
4	Copper Cond. XLPE Insulated Individual & Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
4.01	5 Pair X 1 Sq.MM	10134	6.790
4.02	10 Pair X 1 Sq.MM	5184	6.428
4.03	20 Pair X 1 Sq.MM	6672	12.877
4.04	2 Pair X 1 Sq.MM	4716	2.122
4.05	5 Pair X 1 Sq.MM	1584	1.061
4.06	10 Pair X 1 Sq.MM	1620	2.009
5	Copper Cond. Covered with Glass Mica Tape XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
5.01	2 Core X 2.5 Sq.MM	1632	0.783
5.02	10 Core X 2.5 Sq.MM	591	0.611
5.03	20 Core X 2.5 Sq.MM	276	0.480


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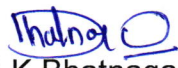
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25-7-2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0310812779 dated 25.07.2017 - M/s Indian Steel Corporation Pvt Ltd, Mumbai.

DGFT may refer to their UO No 01/81/50/182 /AM-18/DES-2/21 dated 20.07.2017 whereby the application of M/s **Indian Steel Corporation Pvt Ltd, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of the quantity of import items strictly as per SION under the aforesaid AA.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(12)/2017-TD dated 21.07.2017


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25.7.2017

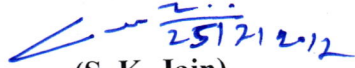
Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 25/07/2017 - Case No. 23/9/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410043128 dated 25.04.2017)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as under in addition to its weight.
(i) OD 1066.80 mm x 31.75 mm WThk – qty 21470 mtrs.
2. Word “Relevant” may be prefixed & word “thickness 31.75 mm” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 18270 MT each as 1.05 Kgs./Kg. content in export item.
3. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 71863.2 Kgs.
4. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 52836.7 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 86021.6 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 5 viz. Rough Powder (coat) may be allowed as applied for i.e. 11517.56 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 11877 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/114 dated 25/07/2017


बलजीत सिंह / BALJIT SINGH
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25.7.2017

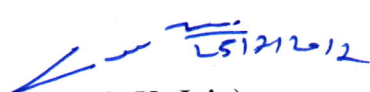
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 25/07/2017- Case No. 24/9/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410043126 dated 25.04.2017)**

Advance Authorization may be ratified as under:

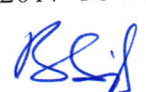
1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight.
 - (i) OD 1066.80 mm x 15.67 mm WThk – qty 53262.885 mtrs.,
 - (ii) OD 1066.80 mm x 18.80 mm WThk – qty 190163.8 mtrs.,
 - (iii) OD 1066.80 mm x 22.56 mm WThk – qty 13730.02 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight.
 - (i) OD 1066.80 mm x 18.80 mm WThk – qty 3842 mtrs.,
 - (ii) OD 1066.80 mm x 22.56 mm WThk – qty 2401.21 mtrs.,
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 144122.7 MT as per SION C-593 & C-509.
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/115 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
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25.7.2017

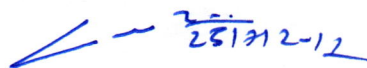
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 25/07/2017- Case No. 25/9/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410043127 dated 25.04.2017)**

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to its weight.
 - (i) OD 1066.80 mm x 15.67 mm WThk – qty 53262.885 mtrs.,
 - (ii) OD 1066.80 mm x 18.80 mm WThk – qty 190163.8 mtrs.,
 - (iii) OD 1066.80 mm x 22.56 mm WThk – qty 13730.02 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to its weight.
 - (i) OD 1066.80 mm x 18.80 mm WThk – qty 3842 mtrs.,
 - (ii) OD 1066.80 mm x 22.56 mm WThk – qty 2401.21 mtrs.,
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 144122.7 MT as per SION C-593 & C-509.
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/116 dated 25/07/2017


बलजीत सिंह / BALJIT SINGH
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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 6/9/81 (M/s Bharat Exports) (Advance Authorization No. 0510402549 dated 15.05.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 49091 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 54000 Kgs. as 1.10 Kgs./Kg. content in the export items.

Norms committee may take a view

25/7/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/122 dated 25/07/2017


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Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 3/9/81 (M/s Apar Industries Limited) (Advance Authorization No. 3410043184 dated 16.05.2017)

Advance Authorisation may be ratified as under on repeat basis as per firm's Advance Authorization No. 3410040576 dated 25.09.2014 ratified in NC meeting No. 13/81 dated 19/11/2014:

1. Net weight of export items may be specified as under :

Sl. No.	Export item Name	Quantity(in Kms.)	Quantity in MTs
1	All Aluminum Conductor (AAC)	300	1494.9
2	All Aluminum Alloy Conductor (AAAC)	1000	979
3	Aluminum Conductor Steel Reinforced (ACSR)	8000	16032
4	Alloy Aluminum Conductor Steel Reinforced (AACSR)	500	721.55
56	Aluminium Wire Rod(AWR)		1000

2. Taking Clue from SIONs C-1 C-7, C-24, C-1394 & C-1479, quantities of import items may be allowed as under:

Sl. No.	Import item Name	For AAC (E.P. No.1)	For AAAC (E.P. No.2)	For ACSR (E.P. No.3)	For AACSR (E.P. No.4)	For AWR (E.P. No.5)
1	Aluminium Plates/ Sheets/ Coils/ Slabs	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	1.03 Kgs./Kg. Content in E.P.
2	High Carbon Steel Wire/Rod	-	-	1.02 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	-
3	Zinc	-	-	Upto 4% of weight of steel content	Upto 4% of weight of steel content	-
4	Magnesium	-	1.10 Kgs./Kg. Content in E.P.	-	1.10 Kgs./Kg. Content in E.P.	-
5	Silicon	-	1.075 Kgs./Kg. Content in E.P.	-	1.075 Kgs./Kg. Content in E.P.	-
		Basis: SION C-1	Basis: SION C-1394	Basis: SION C-7	Basis: SION C-1479	Basis: SION C-24

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/124 dated 25/07/2017

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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 4/9/81 (M/s Ashish Foils Pvt. Ltd.) (Advance Authorization No. 0510402580 dated 16.05.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 98300 Kgs. of Cold Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 108130 Kgs. as 1.10 Kgs./Kg. content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/125 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
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विनोद कुमार काश्यप
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Udyog Bhawan, New Delhi

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 10/9/81 (M/s HIM Enterprises) (Advance Authorization No. 0510402581 dated 16.05.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 98200 Kgs. of Cold Rolled Stainless Steel".
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 108020 Kgs. as 1.10 Kgs./Kg. content in the export items.

Norms committee may take a view


25.7.2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/126 dated 25/07/2017



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 46/9/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310813355 dated 17.05.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/128 dated 25/07/2017

BSJ
बलजीत सिंह / BALJIT SINGH
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VK
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Udyog Bhawan, New Delhi

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 2/9/81 (M/s Ankit Metals Pvt. Ltd.) (Advance Authorization No. 0310813440 dated 22.05.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 25.834 MT of Cold Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 27.126 MT as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

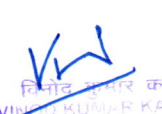

25/7/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/131 dated 25/07/2017


बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 13/9/81 (M/s Kunal Housewares Pvt. Ltd.)
(Advance Authorization No. 0310813602 dated 26.05.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 35000 Kgs. of Cold Rolled Stainless Steel".
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 38500 Kgs. as 1.10 Kgs./Kg. content in the export items.

Norms committee may take a view

25/7/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/135 dated 25/07/2017

B.S.

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V.K.

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25.7.2017

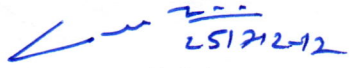
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 51/9/81 (M/s Prestress Steel LLP) (Advance Authorization No. 0310813654 dated 30.05.2017)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/140 dated 25/07/2017


बलजीत सिंह बलजीत सिंह
उप महासंचालक विदेश व्यापार
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Ministry of Commerce
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Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 32/9/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410163180 dated 02.06.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/57/2017-TSW/145 dated 25/07/2017


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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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25.7.2017

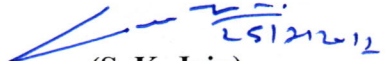
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/07/2017- Case No. 47/9/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310813868 dated 08.06.2017)**

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/151 dated 25/07/2017



बलजीत सिंह /BALJIT SINGH
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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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25.7.2017

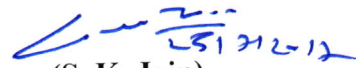
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 5/9/81 (M/s BBM Accoustic India Pvt. Limited) (Advance Authorization No. 3110066779 dated 09.06.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/57/2017-TSW/152 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
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विनोद कुमार कश्यप
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Ministry of Commerce
Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 33/9/81 (M/s Eversendai Construction Pvt. Limited) (Advance Authorization No. 0410163236 dated 15.06.2017)

Firm may be asked to submit the following details:

2. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.
3. Clarification about the net weight of export item i.e. whether 2335.244 MT or 2021.85 MT.
4. Correct description of export item as the current description namely, Fabricated Structural Steel, is not clear and may be elaborated.

Norms committee may take a view

25/7/2017
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/57/2017-TSW/154 dated 25/07/2017

बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

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25.7.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/07/2017 - Case No. 34/9/81 (M/s Eversendai Construction Pvt. Limited) (Advance Authorization No. 0410163235 dated 15.06.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.
2. Clarification about the net weight of export item i.e. whether 1312 MT or 1135.65 MT.
3. Correct description of export item as the current description namely, Fabricated Structural Steel, is not clear and may be elaborated.

Norms committee may take a view

25/7/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/57/2017-TSW/155 dated 25/07/2017


बलजीत सिंह /BALJIT SINGH
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Ministry of Commerce & Industry
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विनोद कुमार कश्यप
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Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 48/9/81 (M/s. Precision Wires India Ltd.)
(Advance Authorization No. 0310814008 dated 15.06.2017)

Advance Authorization may be ratified as under:

1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 300000 Kgs., 2100 Kgs. & 1200 Kgs. respectively

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/156 dated 25/07/2017



बलजीत सिंह /BALJIT SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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25.7.2017

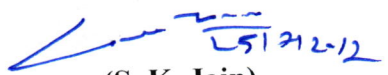
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 49/9/81 (M/s. Precision Wires India Ltd.)
(Advance Authorization No. 0310814009 dated 15.06.2017)

Advance Authorization may be ratified as under:

1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 700000 Kgs., 4900 Kgs. & 2800 Kgs. respectively

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/157 dated 25/07/2017


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Ministry of Commerce & Industry
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Udyog Bhawan, New Delhi

D/L
161
25.7.2017

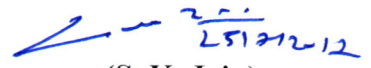
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017 - Case No. 54/9/81 (M/s Vishal Steels) (Advance Authorization No. 0310814181 dated 21.06.2017)

Firm may be asked to submit the following information:

1. OD and WT of export item.
2. OD and WT of import item.
3. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

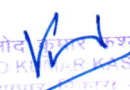
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/161 dated 25/07/2017


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Udyog Bhawan, New Delhi

AR-145
25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017-Case No. A/R-145(M/s Perma-Pipe India Private Limited)
(Advance Authorization No. 3710001977 dated 16.08.2012)

Advance Authorisation may be ratified as under:

1. Total insulation volume for export items at Sl. No. 1 & 2 may be specified as 3048 Cubic meters & 154.9 cubic meters respectively.
2. Quantities of import item at Sl. No. 1 & 2 may be allowed as 150452 Kgs. & 100304 Kgs. respectively as 1.05 Kgs./Kg. content in export items.
3. Import items at Sl. No. 3 & 5 may be deleted as not imported by the firm
4. Quantity of import item at Sl. No. 4 may be allowed as 315651 Kgs. as 1.05 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/145 -A/R dated 25/07/2017



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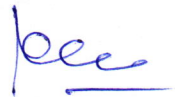
AR-146
25.7.2017

Ministry of Heavy Industry
TSW(B) Section

DGFT ID 1/81/50/261/AM-16/DES II

AA NO.310797468-M/s Alstom India

The reply to letter of even number dated 19/7/2016 (copy enclosed), may please be provided to examine the application.



(K.K. Tiwari)

Industrial Adviser

Encl: a/a

Dy. DGFT DES-II

F.No.3/190/2015-TSW(B)

dt 19.7.2017



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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom for ratification of norms of AA no
0310797468dt 21-09-15

DES-II, DGFT may kindly refer to the above mentioned licence M/S Alstom. The firm's reply of 26-05-16 is incomplete. It may be asked to submit following information/clarification.

1. The firm has stated that weight of export product as 128.28 MT/set. So total export weight comes to 256.56. But net weight of first two items with 27% wastage as claimed by the firm comes to 267 MT. In addition there are other items. The firm to clarify the same with material balancing of the export product.
2. The firm has taken higher size raw material. Firm to submit calculations based on the technically justifiable size.
3. Use of import item 3 to 6. The firm had earlier sought wastage in the range of 3 TO 6%. Now it has stated that it is to be used on net to net basis. Firm to submit the placement of items with justification of quantity of import.

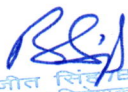


B.C. Nayak
Development Officer
19-07-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(190)/15-TSW(B)

dated



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Udyog Bhawan, New Delhi

Department of Heavy Industry

Udyog Bhavan , New Delhi

AR-147

25.7.2017

Ref: AA No 3410041508 Alstom (I) Vadodra.

DGFT ID Note 01/81/50/345/AM-16/DES-II /18

Inputs

Item no 1 - 135MT with 18.6%net wastage

NC may take a view.



(K.K.Tiwari)
Industrial Adviser

Dy DGFT DES II

TSWB 3(216)/2015 dated 5/6/2017



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Udyog Bhawan, New Delhi

AR-152
25.7.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 25/07/2017- Case No. A/R-152 (M/s. Jindal SAW Limited) (Advance Authorization No. 0510340521 dated 10.12.2012)

Norms may be modified as under:

1. Net weight of export items at Sl. No. 1 & 2 may be increased as 42454.27 MT & 4464.18 MT respectively.
2. Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be modified as 98.672 MT inclusive of 5 % wastage.
3. Quantity of import item at Sl. No. 3 viz. Adhesive may be modified as 52.107 MT inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. Polypropylene(PP) may be modified as 623.39 MT inclusive of 5 % wastage .
5. Quantity of import item at Sl. No. 7 viz. Wire Mesh may be modified as 10842 Rolls inclusive of 2.5 % wastage as claimed by the firm.
6. Import item No, 24(GI Mould) may be allowed on net to net basis

Norms committee may take a view

25/7/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/57/2017-TSW/152 -A/R dated 25/07/2017


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Udyog Bhawan, New Delhi

A.R-164

25.7.2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 5610004971 dated 08.08.2016 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/251/AM-17/DES-II/14 dated 07.06.2017 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

The aforesaid case for ratification of Advance License has been examined in the Ministry of Steel based on the quantity exported by the applicant against the aforesaid AA. The required quantity of items of import has been calculated as per the revised norm published by DGFT vide PN No 33(RE:2012)/2009-2014 dated 30.11.2012. However, NC decided that that the quantity required for per tonne of export product may be given instead of total quantity. Accordingly the required import quantity to be allowed for per tonne of export product has been calculated as per the aforesaid Public Notice and enclosed herewith for consideration of Norms Committee.



(S.K. Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2017- TD dated 05.07.2017



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Ministry of Commerce
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product											
						Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (MT)	Zinc in ingot form (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)	Guard Film (Kg)	Applicato r Rolls (Kg)	Paint Primer (litre)	Paint Backer (litre)	Paint Top Coat (litre)
1	5610004971 dated 08.08.2016	Cold Rolled Galvanised Colour Coated Alloy Steel Sheets/Hoops & Strips/Wide Coils (Plain/Corrugated) having coating thickness of Primer 4-10 Micron, Backer 4-14 Micron and Top Coat 12-28 Micron	6433.4340														
			77.8750	0.300	90	1.030	53.81	1.25	0.35	0.45	2.00	5.00	20.47	0.13	11.691	14.092	25.052
			182.6320	0.340	90	1.047	43.74	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			257.7080	0.350	100	1.047	43.74	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.494	11.444	20.345
			201.1570	0.380	180	1.020	72.19	1.25	0.35	0.45	2.00	5.00	15.20	0.13	8.679	10.461	18.598
			76.4720	0.400	90	1.058	36.84	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.993	9.634	17.127
			367.4020	0.400	100	1.058	36.84	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.993	9.634	17.127
			573.5720	0.430	100	1.062	34.14	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.407	8.928	15.872
			50.5940	0.450	100	1.062	34.14	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.407	8.928	15.872
			931.3510	0.470	225	1.027	70.25	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.901	8.318	14.788
			1868.9460	0.480	180	1.040	57.41	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.901	8.318	14.788
			50.3080	0.500	100	1.070	29.79	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.460	7.787	13.843
			98.7950	0.500	180	1.045	53.74	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.460	7.787	13.843
			698.8690	0.500	200	1.039	59.74	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.460	7.787	13.843
			51.7700	0.600	120	1.072	30.02	1.25	0.35	0.45	2.00	5.00	9.49	0.13	5.420	6.534	11.615
			413.4800	0.600	180	1.057	45.09	1.25	0.35	0.45	2.00	5.00	9.49	0.13	5.420	6.534	11.615
			379.3810	0.680	180	1.065	38.84	1.25	0.35	0.45	2.00	5.00	8.18	0.13	4.669	5.628	10.005
			153.1220	1.200	200	1.086	24.18	1.25	0.35	0.45	2.00	5.00	4.58	0.13	2.615	3.152	5.604


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-122-

AR-235
25.7.2017

Government of India
Ministry of Steel
Technical Division

**Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization
No 0310802445 dated 10.02.2016- M/s Phoenix Foils Private Limited, Mumbai.**

DGFT may refer to UO No of even number dated 22.12.2016 whereby this Ministry recommended description of the item of export, import and quantity export and import thereof for ratification of the above mentioned AA of M/s Phoenix Foils Private Limited, Mumbai. In this connection, it is informed that there is some typographical error in the description of item of import, which may be replaced as under:

Sl No	Existing description of item of import	Amended description of item of import
1	Cold Rolled Stainless Steel coils of thickness above 0.30 mm and above of width above 250 mm to 500 mm of Grade 410S.	Cold Rolled Stainless Steel coils of thickness 0.30 mm and above, width 250 mm to 500 mm of Grade 410S.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2016-TD dated 08.05.2017


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